[Shrimati Smriti Zubin Irani]

conversation with the Ministry of Agriculture and Urban Affairs —because we see malnourishment in urban areas also —to ensure rooftop gardens. With regard to nutrition, a prototype is being worked out with the Ministries of Agriculture, Rural Development and the Urban Affairs.

GOVERNMENT BILL

The National Investigation Agency (Amendment) Bill, 2019

MR. CHAIRMAN: Now, the National Investigation Agency (Amendment) Bill, 2019. Shri G. Kishan Reddy to move a Motion for consideration of the National Investigation Agency (Amendment) Bill, 2019.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): Hon. Chairman, Sir, I beg to move a Bill further to amend. ... (Interruptions)...

MR. CHAIRMAN: Say, 'I rise to move'. The word 'beg' has been removed.

SHRI G. KISHAN REDDY: Sir, I rise to move:

"That the Bill further to amend the National Investigation Agency Act, 2008, as passed by Lok Sabha, be taken into consideration."

MR. CHAIRMAN: The Motion moved. Any Member desiring to speak may do so after which the Minister will reply. We would take up the discussion now. Dr. Ashok Bajpai. ... (Interruptions)...

DR. K. KESHAVA RAO (Andhra Pradesh): Let the Minister say something about amendments. ...(Interruptions)...

PROF. MANOJ KUMAR JHA: Sir, I just want a little more time on this Bill. Two hours would not suffice. ... (Interruptions)...

MR. CHAIRMAN: I agree with you. ...(Interruptions)... Let us start the debate. ...(Interruptions)... It has been brought to my notice even by the Leader of the Opposition and by other parties also. I would keep that in mind but first let us start the debate. There would be some time limit but, at the same time, more than two hours. I do agree. Dr. Ashok Bajpai.

डा. अशोक बाजपेयी: माननीय सभापति जी ...(व्यवधान)...

श्री सभापति: अमित भाई, आप कुछ बोलना चाहते हैं?

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, I would request the hon. Minister to say something.

MR. CHAIRMAN: The Cabinet Minister wants the Minister of State to make a beginning. ... (Interruptions)...

SHRI G. KISHAN REDDY: Hon. Chairman, Sir, terrorism is a serious concern which is dangerous not only to India, but also to the entire world. Our Government has a zero tolerance policy against terrorism. Various steps have been taken to fight terrorism like reinforcing the intelligence setup, checking infiltration, capacity building of special police forces in States, constitution of National Security Guard (NSG) hubs etc.

Prior to NIA, State Police Forces used to investigate terror offences. However, they faced constraints, especially in terrorism cases having international/inter-state linkages. In the aftermath of Mumbai attack-2008, NIA was created on 31st December 2008 by the enactment of the NIA Act, 2008. It commenced functioning from 19th January, 2009. NIA has a pan Indian presence, being involved in investigations pertaining to 26 States/UTs. Presently, NIA is having 8 branch offices apart from its headquarters at Delhi. These are at Jammu, Lucknow, Kolkata, Guwahati, Hyderabad, Raipur, Mumbai and Kochi. Till June 30, 2019, NIA has registered 272 cases. Judgements have been pronounced in 51 cases, out of which conviction has been secured in 46 cases. Overall conviction rate is more than 90 per cent.

Our Government is proposing amendments in NIA Act to further strengthen the legal framework to tackle terrorism. The object of the proposed amendments in the Act is to facilitate speedy investigation and prosecution of terrorism offences, including those committed outside India in which Indian citizens/property are victims. Our Government has zero tolerance policy against terrorism. In case, there is a terrorist attack abroad on Indian citizens, property, flights and ships, our Government will not spare terrorists responsible for that. Therefore, it is essential to empower NIA so as to ensure harsh punishment to such terrorists.

The present system of appointment of a Judge by name causes delay in trial of cases as every transfer of the Judge necessitates fresh appointment after seeking recommendation of the Chief Justice of the High Court concerned. Therefore, for the words "a Special Court constituted", the words "a Court of Sessions designated as a Special Court" is proposed to be substituted. Here, I would like to clarify that Judges

[Shri G. Kishan Reddy]

of Special Courts would continue to be appointed as recommended by the Chief Justice of High Court concerned. Only the process is being simplified to avoid delay as our Government wants to ensure that terrorists get punished quickly as per law.

In the Schedule, the following Acts are proposed to be added:-(a) Explosive Substances Act, 1956. as many times the explosive substances are used by the terrorists and, such Acts may need to be investigated by the NIA independently in future, (b) Sections 370 and 370A of the Indian Penal Code, which deal with human trafficking, to enable NIA to investigate those offences. Women and children smuggled from neighbouring countries transit through India. There have been several discussions on human trafficking in this august House wherein hon. Members expressed deep anguish. State Police face difficulties in investigating human trafficking offences as these have international and inter-state linkages. Presently, there is no Central agency to investigate such crimes, therefore, it is proposed to empower NIA in this regard, (c) Section 25(1 AA) of the Arms Act as the terrorists sometimes use prohibited arms to commit crimes and the NIA is required to be empowered to investigate such offences under Arms Act independently, (d) Section 66 F of Chapter XI of the Information Technology Act, 2000 as it deals with cyber terrorism, which needs to be investigated by a specialized agency like NIA. Cyber terrorism has become a serious challenge for the whole world. New ways of cyber terrorism are being evolved continuously. Empowering NIA to investigate such offences will help in developing core competence in this regard and further strengthen our country against the threat of cyber terrorism.

Hon. Chairman, Sir, I request all Members to pass the proposed amendment unanimously to strengthen the legal framework against terrorism. This will help in speedy investigation and prosecution of terrorism offences, including those committed outside India in which Indian citizens/ property are victims. Moreover, it will facilitate strong action against serious crimes like human trafficking and cyber terrorism.

The question was proposed.

MR. CHAIRMAN: He is a new Member as well as the MoS. Sometimes we have to be a little liberal. That is all; good. As this is a Bill, it will be initiated by the Opposition. Dr. Abhishek Manu Singhvi. He is not here. Then, Shri Vivek K. Tankha. You have two more speakers, Tankhaji. Keep that in mind.

SHRI VIVEK K. TANKHA (Madhya Pradesh): First of all, I thank the Chair for giving me this opportunity. I would like to say this in a little historical perspective that

this Act, that is, the National Investigation Agency Act, 2008, is an outcome of some massive and diabolical incidences that took place in this country. We witnessed on 24th September, 2002, the attack on Akshardham Temple, where 31 people lost their lives. On 29th October, 2005, we had the Delhi serial blasts, where more than 70 people died. On 7th March, 2006, at Varanasi there was synchronised bombing and more than 28 people died. On 11th July, 2006, we had the Mumbai Train bombing, where, again, 209 people passed away. Then, we had the Malegaon bombing, where 40 were dead and 125 injured. All this culminated on the 26/11 Mumbai attack, which shook the nation and shook the world, which led to the passing of this Act in 2008, and this was, when the UPA was in Government. The salient feature of this Act at that time was and remains so today also that we have to combat, in national interest, terrorist and alike activities. There can be no compromise on this, be it which party, does not matter because nation comes first. But the problems that have arisen out of this Act and the problems that would arise out of the amendment later, that is something which I would like to point out. Now, we have expanded the scope of the Act. There is nothing wrong in that because if we look at the genre of the Schedule, it carried offences committed under the Atomic Energy Act, Unlawful Activities Prevention Act, Anti-Hijacking Act, Suppression of Unlawful Acts, SAARC Convention (Suppression of Terrorism) Act, Weapons of Mass Destruction and so on. These are all Acts which have global national ramifications, where you need investigation of specialised people with experts and cutting across all territories at times. And now, we are adding four more. We are adding to this human trafficking, offences relating to counterfeit currency or banknotes, manufacture or sale of prohibited arms and cyber-terrorism and Explosive Substances Act, 1908. These are also mostly trans-State and very often, trans-national. The second part of this Amendment is about the jurisdiction. About jurisdiction, I would say that this Act gives international jurisdiction, but, now, we have made it specific that even beyond the borders of India, if it needs to be investigated, it would be done. That is welcome because we would also like investigations to get completed and facilitated. Now, the problem starts with the Special Court. Initially, when we made the Act, and Section 11 says, "The Central Government shall, by notification in the Official Gazette, for the trial of Scheduled Offences, constitute one or more Special Courts..." Now, constitute a Special Court means, you set up a court. You set up a new court possibly. It is a specific court for these offences. Now, for these 10 years or 15 years, really speaking, there was no court constituted. In fact, this was pointed out in many articles in between. Today, the amendment says that we are going to designate. The word 'constitute' is being substituted by the word 'designate' a judge. A judge, when he is

[Shri Vivek K. Tankha]

designated, per se, it only means, out of the subsisting judges that you have in the court, one of them is designated to hear these cases. One of them is designated to hear these cases. This will not, by itself, solve the purpose because, what we are doing is, we are not helping the judiciary by bringing in more judges for more courts. There is no audit of cases that are coming to the courts which would need more judges, and if you want more designated courts, more special courts, you should have audit of cases and audit of courts which would then enable judiciary with the proper finances to set up more courts so that other cases don't remain pending. Now, why do I say this? This is not the only instance of a special court. Special courts are also in the various other enactments. You have the Scheduled Caste Scheduled Tribe Act; you have the Essential Commodities Act; you have whole lot of other enactments which also have provisions for special courts. What has happened? It is very surprising. Between 1950 and 1990 or 1995, not more than three or four enactments brought this concept of special court. Post 1990, at least, 20-30 enactments are there which do not talk of special courts. So, there was no concept of a special court in pre-independent India for a very long time because normal courts were able to do that job. Now, when normal courts were not able to do that job, you wanted to have fast track courts, in short. The point today is, after 15 years, we still are not constituting new courts. Now, we have substituted the word constitution with the word designation, which does not mean much. You are only adding to the burden of the judiciary and you are not helping the judiciary to dispose of many other cases. If one judge gets designated for this case, that means he is taken away from working for other cases.

Then, I also have an issue about this Act, in a sense, that we are bringing an Amendment. Now, we bring in the Amendment at a time when the validity of this Act itself is under challenge. One of the big challenges to this Act is that the power of policing under List-2 rests with the State. There is no power of policing per se in List-1 except to the extent that there can be a Central Bureau of Investigation and Central Board of Inquiry. That is the only entry in List-1. Now, we have a Central Bureau of Investigation which satisfies that entry in List-1. Even that entry was challenged in Assam High Court. In 2013, the Assam High Court struck down CBI's constitution as illegal, and the matter is only pending in the Supreme Court on a stay order. So, we don't know what would finally happen when the matter is heard and what will happen to all those cases which have been investigated and tried by that agency. Similarly now, NIA does not have any such protection in List-1. NIA is an agency which is a policing

agency. You have picked up all the offences, or maybe, new offences, which arise out of IPC or other special Acts, and you have given that authority to the NIA to investigate.

Now, when you give that authority, it is a policing power. Now, under the CBI, even at that time, when the Delhi Police Establishment Act came into force, we made sure that nothing that happens in a State is done without the consent of a State. After all, we are a federal country, and States have a degree of sovereignty. Now, if we don't respect that sovereignty, if we don't respect the States, then, there would be a problem in governance. Now, the problem here is that we have provisions under Section 6 of this Act which say, "That at any time, the Central Government can ask for investigation of any case even if pending in a State." Now, the problem that arises today is this. I have two instances. In Chhattisgarh, the Chhattisgarh Government has made two requests to the Central Government. One is about the Jhiram Ghati case. They feel that the investigation has been closed by NIA without actually going into the depth of the political conspiracy which was there in the killing of all the Congress leaders. I mean, the whole leadership of the Indian National Congress was finished in one incident. Sir, we feel that the investigation is quite incomplete. There is a provision here that you can take assistance of the State Government where you so wish. The State writes to the Central Government saying, 'We want to help you; we want to assist you so that we can reach out to the people who are actually accused of this heinous crime.' The Central Government rejects it! I don't see why the Central Government, if it is so keen to do justice in these cases, if NIA really wants to investigate properly, why would it refuse a request of a State Government to assist? Similarly, recently, there was another incident where an MLA had been shot dead in Dantewada. The NIA, on its own, since it has a suo motu power, calls for an investigation. When it calls for an investigation, the State says, 'We are already at the end of the investigation. We have arrested the people. Some people have also been neutralized in encounters. We are at a very advanced stage of investigation.' Despite the State saying this, the investigation is taken away from the hands of the State. Why I am saying this is that Section 6 did give power to the Central Government but it was envisaged in a spirit of cordiality and federalism. It never envisaged that you are going to take away the rights of the States where the State is also competent to investigate and is investigating with due diligence and sincerity. You will not let the State do that.

All these facets have led to a situation where the people have started feeling that NIA, by itself, can't do justice in all situations. The States who felt that the policing power was with them under the Constitution, maybe, at the time when the NIA was

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enacted, because of a sense of nationalism, nobody objected since so many incidents happened and the people did not object to the enactment of this Act. But, today, the Guwahati High Court is hearing it, the Jammu and Kashmir High Court is hearing a challenge to it. So, all these challenges will, some day, lead to a situation where, maybe, NIA enactment is struck down. I don't know what sort of indefiniteness it will lead to, to all the investigations that have taken place.

The problem that I see is that despite there being a saving clause, interestingly there is a saving clause in this, I am reading Section 11...

MR. CHAIRMAN: Vivekji, you have taken half of your party's time. Please keep that in mind and go ahead.

SHRI VIVEK K. TANKHA: It says in a sense that notwithstanding anything contained in any other law for the time being in force, the power of the State will never be compromised or neutralized. I am talking of it in general terms. Now, despite the saving clause therein in this Act, the Central Government, in exercise of its powers in Section 6, has been challenging the rights of the States to assist in investigations, taking away cases where they are already investigating. So, this was not the intent of NIA. The spirit of the NIA was that of cordiality and federalism. In important matters where the nation looks to good and efficient investigation, the expert body should investigate and the States should assist. The States here are prepared to assist but the problem is, NIA is refusing to take assistance. So, what I feel, with utmost humility, is that you may make a very good Act. You may have the best of intentions. There may be pious motives. But, if the implementation of the Act in the country is not in the spirit of cordiality and federalism, then certainly the implementation is going to suffer. The objects with which this Act was brought into force will not be achieved. The problems that have arisen will grow bigger and bigger. Ultimately, there will be failures facing us and nothing else.. Thank you, Sir.

डा. अशोक बाजपेरी (उत्तर प्रदेश): माननीय सभापित जी, अभी हमारे मित्र, श्री विवेक के. तन्खा जी बोल रहे थे। अक्षरधाम मंदिर के ऊपर आतंकवाद की घटना वर्ष 2005 में हुई और उसके बाद वर्ष 2009 में मुम्बई में घटना हुई, वहां 166 लोग मारे गए। ये स्थितियां क्यों पैदा हुई, इसे भी देखा जाना चाहिए। देश में POTA कानून था और उसके तहत ऐसे तत्वों के खिलाफ कार्रवाई की जाती थी, जिससे उनमें भय बना रहता था, लेकिन जब वर्ष 2004 में पहली बार UPA सरकार बनी, तो पहली केबिनेट में POTA कानून को समाप्त करने का निर्णय लिया गया। इस निर्णय के कारण जितने आतंकवादी थे, जितने इस तरह के तत्व थे, वे निर्मीक और निर्भय

हो गए, क्योंकि POTA जैसा कानून समाप्त हो गया। POTA कानून के समाप्त होने के बाद, ऐसे तत्वों से निपटने के लिए देश के पास कोई कानून नहीं था। उसका नतीजा यह हुआ, जैसा श्री विवेक ने कहा, वर्ष 2004 से लेकर वर्ष 2009 तक, देश ने न जाने कितनी घटनाओं को इस तरह झेला, जिनमें देश के निर्दोष नागरिक और सैनिक मारे गए।

मान्यवर, उसके बाद UPA सरकार ने ही, वर्ष 2009 में मुम्बई ब्लास्ट के बाद, यह निर्णय लिया कि NIA का गठन किया जाए। NIA का गठन करके देश की सम्पमुता, सुरक्षा, देश की सीमाओं की रक्षा, देश की जो International treaties हैं, उनमें इन अपराधों द्वारा जो बाधाएं आती हैं, उन सबकी रोकथाम के लिए प्रमावी कदम उठाने का निर्णय लिया गया। आज जो यह संशोधन विधेयक लाया गया है, यह केवल NIA कानून को और प्रमावी ढंग से लागू करने के लिए लाया गया है।

मान्यवर, SAARC समिट, वर्ष 1993 में हुआ। उसमें यह तय हुआ कि जो हमारा International jurisdiction है या International treaties हैं, उनमें अंतर्राष्ट्रीय सीमाओं पर भी अगर इस तरह की घटनाएं होती हैं, तो वहां भी उन्हें जांच करने का अधिकार हो। एक अकेला देश, पाकिस्तान था, जो SAARC का सदस्य नहीं बना, लेकिन जब तक NIA को strengthen नहीं किया जाता, तब तक हम उन सारी चीजों का लाभ नहीं उठा पाते। हमारे पड़ोसी देश बंगलादेश और श्रीलंका में हमारे नागरिकों की हत्या हो जाए, तो भी हम उनकी जांच नहीं कर सकते हैं। इसलिए आज यह संशोधन लाना पड़ा, जिससे कि NIA को हम और प्रभावी बना सकें और देश में आतंकवाद, उग्रवाद की घटनाओं को रोकने और देश की सीमाओं पर जिनसे खतरा है, ऐसे तत्वों के विरुद्ध मजबूती के साथ निपटा जा सके।

मान्यवर, अगर आप देखें, तो आपको पता लगेगा कि Investigation agency की जो कार्यक्षमता है, वह बढ़ी है। पिछले दिनों इतने कम समय में इन लोगों ने 51 केसेज में जांच की और कोर्ट ट्रायल हुआ तथा 51 में से 46 केसेज NIA के prosecute हुए, उन्हें सजा हुई। इस प्रकार देखे, 90 परसेंट अपराधियों को सजा देने का काम हुआ। इसमें इतनी फास्ट व्यवस्था की गई है कि जो अपराधी हैं, उन्हें तत्काल सजा दी जा सके और NIA एजेंसी की कार्रवाई से दूसरे तत्व भयमीत हो सके।

मान्यवर, इसमें बहुत ही योग्य और दक्ष अधिकारी रखे जाते हैं, तािक जो जांच हो, वह बहुत दक्षतापूर्वक हो। स्टेट के जो अधिकारी हैं, उनके साथ coordinate करके, उनसे संपर्क करके और जो International Commission of Inquiry का investigation है, उसमें उन लोगों के साथ बैठकर, बात करके, हम तह तक पहुच सकें। आतंकवाद आज केवल भारत की समस्या नहीं है, बिल्क यह global problem है। सारी दुनिया आतंकवाद से त्रस्त है और वह आतंकवाद के खिलाफ लड़ना चाहती है। इसीिलए मैं आज हमारी सरकार और गृह मंत्रीजी को बधाई देना चाहूंगा, जो NIA को सशक्त करने के लिए यह संशोधन विधेयक लाए हैं। इससे NIA ज्यादा ताकतवर होगी और इस संशोधन के बाद हम अपने देश की सुरक्षा के लिए और मजबूती से काम कर सकेंगे।

[डा. अशोक बाजपेयी]

Sir, over the past several years, India has been the victim of large-scale terrorism sponsored from across the border either in J&K, North-East and any other place in India. There have been innumerable incidents of terrorist attacks, not only in the militancy and insurgency affected areas and areas affected by Left Wing Extremism, but also in the form of terrorist attacks and bomb blasts, etc., in various parts of the hinterland and major cities, etc. A large number of such incidents are found to have complex inter-State and international linkages, and possible connection with other activities like the smuggling of arms and drugs, pushing in and circulation of fake Indian currency, infiltration from across the borders, etc. Keeping all these in view, NIA came into existence. It is rightly said if POTA was not removed, maybe, such agency was not to be formed. In only ten years, NIA gained credibility on investigation of scheduled offences using the latest scientific methods of investigation or ensuring effective and speedy trial; developing into a thoroughly professional, result-oriented organisation, upholding the Constitution ot India displaying scientific temper and progressive spirit while discharging the duties assigned.

MR. CHAIRMAN: Dr. Bajpai, are you quoting from something or are you reading? आपको पढ़ना नहीं, बोलना चाहिए। If you are quoting something, you must say.

DR. ASHOK BAJPAI: Maintaining professional and cordial relations with the Governments of States and Union Territories and other law enforcement agencies in compliance to the legal provisions of the NIA Act. The NIA assists all States and other investigating agencies in investigation of terrorist cases, मान्यवर, विगत पाँच सालों में NIA ने जो achieve किया है, it successfully curb ISIS-related incidents when other parts of the world is still facing the situation. No jihadi terrorism case came to light, NIA successfully curbed the situation in J & K and acted against persons supporting the militants' outfits through funds or other means. It strengthened the federal system as most of the Scheduled Offences are inter-State linkages, etc. Sir, NIA being a federal agency, such crimes can be controlled more effectively. Sir, NIA can deal more confidently the cases or situation which challenge India's national integrity. As a result, there is a drastic fall in the terrorism-related cases. Sir, NIA effectively executed Mutual Legal Assistance Treaty or extradition with other countries. मान्यवर, NIA के प्रभाव से आज अंतर्राष्ट्रीय रिश्तों में भी जो बहुत सारे मामले हैं, जो terrorism से जुड़े हुए हैं, cross-border terrorism से जुड़े हुए हैं, NIA को strengthen करने से हम उन पर भी प्रभावी कार्रवाई कर सकेंगे। बंगलादेश से हमारे देश का बहुत लंबा बॉर्डर मिलता है। बहुत सारे आतंकी हमारे यहाँ घटना करके बंगलादेश चले जाते हैं। अभी तक हमारी NIA को अधिकार नहीं था कि वह वहाँ

उन पर कार्रवाई कर सके। इस संशोधन के बाद हमारे पास वह अधिकार होगा, जिससे हम दूसरे देश की सीमाओं में भी जाकर ऐसी ताकतों के खिलाफ, आतंकवादियों के खिलाफ कार्रवाई कर सकेंगे। देश की राष्ट्रीय सुरक्षा के लिए NIA को मजबूत करना बहुत जरूरी था। मान्यवर, NIA बनाई तो गई थी, लेकिन जो ताकत उसको दी जानी चाहिए थी, वह ताकत नही दी गई। आज इस विधेयक में संशोधन करने के बाद NIA ताकतवर होगी, देश की सुरक्षा मजबूत होगी, देश की संप्रमुता मजबूत होगी, देश की एकता और अखंडता मजबूत होगी और देश पर आने वाले जो तमाम खतरे हैं, उनसे देश को निजात मिलेगी। इसलिए मैं चाहूँगा कि यह एक छोटा सा संशोधन विधेयक है, राष्ट्र हित में, देश की संप्रमुता के लिए पक्ष-विपक्ष छोड़ कर सारे देश के हित में यह संशोधन विधेयक लाया गया है, इस पर सभी लोग एक मत से सहमित व्यक्त करें। मैं समझता हूँ कि इससे एक बड़ा संदेश जाएगा। यह देश का उच्च सदन है। यहाँ से जब एक मत से संशोधन होगा, तो ऐसी ताकतों पर, ऐसे अराजक तत्वों पर, आतंकवादियों पर उसका बड़ा प्रमाव पड़ेगा। वे समझेंगे कि पूरा देश इन आतंकवादी शक्तियों के खिलाफ एकजुट होकर खड़ा है। आपका बहुत-बहुत धन्यवाद।

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Mr. Chairman, Sir, I think, this is a very important Bill. I rise to support this Bill. The apprehension relating to States' autonomy or States' rights, I think, in the light of the proposed amendments, is not valid. It is because only Scheduled Offences are subject matter of investigation by the NIA. So, it is not offences; it is only Scheduled Offences. Sir, more offences are included under the Schedule through the proposed amendment.

Sir, terrorism is against the rule of law. Terrorism is against democracy. Terrorism is against our human race. So, if we allow terrorism to grow, definitely, the entire human race will be erased. So, at any cost, we must eradicate or prevent terrorism. In the light of incidents that took place in Mumbai and when our great Parliament building was subjected to terrorist acts, we have to prevent terrorism at any cost. At the risk of repetition, Sir, in the light of the proposed amendments through this Bill, the States' rights are not violated. It is my humble view.

Coming to the constitution of courts, designation of courts, I think, the Central Government has taken a practical view and what practically can be done has to be done through this amendment. Merely constituting more and more courts without competent judges is of no use. Therefore, existing courts will be designated as the courts under the National Investigating Agency Act. There is nothing wrong in it. It is a workable solution. So, the Central Government has rightly taken the policy decision and amending the NIA Act. I welcome it. Also, now, the terrorist activities taking place beyond the borders of India have been brought within the scope of this Act. Also, the Central Government is the authority to direct the agency to register an FIR if any offence takes place outside India. I don't think that this is a wrong provision.

[Shri A. Navaneethakrishnan]

The hon. Minister, in his speech, has talked about 90 per cent conviction rate. It is definitely worth welcoming. Ordinarily, in criminal cases, the percentage of conviction is very, very low. In certain areas, it is absolutely nil. Here, I would like to suggest that a timeframe may be fixed to conclude the trial, not the investigation.

Therefore, Sir, I welcome and support this Bill. Thank you very much.

SHRI DEREK O'BRIEN (West Bengal): Sir, on the one hand, you have the wishes of the duly elected Government of the day; on the other hand, you have the supremacy of Parliament. On the one hand, you have the wishes of the Government of the day; on the other hand, you have the integrity of Parliament forever.

That all of us want to fight terror, that all of us are on board on the basic issue of fighting terror, there are no two ways about it. But, how are we going about legislation in Parliament? That's what I raised in my first two sentences. In the 14th Lok Sabha, 60 per cent of Bills were sent for parliamentary scrutiny. In the 15th Lok Sabha, 71 per cent of Bills were sent for parliamentary scrutiny. In the 16th Lok Sabha, 26 per cent of the Bills were sent for parliamentary scrutiny. In this Lok Sabha, so far, out of ten Bills, none has been sent for parliamentary scrutiny. Sir, when we talk about sending Bills for parliamentary scrutiny, I think, 'parliamentary scrutiny' means scrutinised by the Parliamentary Standing Committees. It is not that somebody is opposing this Bill. What we always say is, we must have parliamentary scrutiny otherwise there will be a two-hour discussion and that means it has come and gone. So, that is the procedure which has been followed so that the strong Bills can be made stronger. So, that, Sir, is not happening.

Last time, I made a point about the Ordinances. And, the Home Minister quite rightly said that the NDA had done better than the UPA. But, my intention was not to make it NDA Vs. UPA. I just wanted to say that four, out of ten, should not be Ordinances. We should try to bring that number down. So, that's the first point on the proprietary of Parliament.

Secondly, Sir, what is the track record of this Government on terrorism? Because, terrorism is something that goes back long, long way and we will get to that. But, in Jammu and Kashmir, as an example, terror incidents have gone up by 260 per cent, from 170 to 614. I have the details here from the South-Asia Terrorism portal. They say that

there were 451 deaths, 1589 injuries. Then, you come to Pulwama. The Governor of Jammu and Kashmir said, "लापरवाही हुई है।" He said this. And, it is a serious issue. To say we are in a political House and to say anything here is not political, I won't take that. Fourth one, after Pulwama, Balakot came. I only want to give a quote from Balakot, but no comment on the quote. This is what was said after Balakot. "Experts were re-thinking on the airstrike due to bad weather, but then I said so much of cloud cover and rains could be beneficial. We can escape their radar. This was my raw wisdom. I said, there could be a benefit. Then I said, "There is cloud cover, please go ahead." Sir, this was said by a very high constitutional authority; this was said by the Prime Minister of India. On terrorism, broadly, we say, there is internal terrorism, which we must fight and we have fought, and external terrorism. As regards the internal terrorism, when was independent India's first terrorist act? When someone brought a gun, put some bullets in the gun and at point-blank shot our beloved Bapu. That is my interpretation of what was India's first terrorist act. ... (Interruptions)... But, today, that same assassin in these very portals is hailed as a patriot. He was a terrorist, he will remain India's first terrorist for today, tomorrow and the day after. There is Leftwing terrorism and I come from a State which has experienced Left-wing terrorism or Left-wing extremism, if you want to use that term. We have seen how over five, six, seven years of the Bengal Government under Mamataodi, the only answer to that was, there was development, development in Jangal Mahal, and, now, there is zero terrorism. But, I don't want to go into Left-wing terrorism. ... (Interruptions)...

MR. CHAIRMAN: Please. Let him conclude.

SHRI DEREK O'BRIEN: I don't want to go into Left-wing terrorism, because, then, I will be tempted to go into right-wing terrorism; intellectuals, journalists being shot, that is right-wing terrorism. Sir, but, let us come to the key point of this Bill, which we thought could be further improved, and that is the issue of federalism. We can have many interpretations of federalism, but I thought we take the direction of the mirror shown to us by Dr. Ambedkar. It is his quote, Sir. He says, and I quote Dr. Ambedkar, "In normal times, our constitution is framed to work as a federal system. In times of war, it is designed to be a unitary system." So, that is the basic point, which the first speaker from the Congress, Vivekji, was making. You look at Section 6 of this Bill. Sir, the salaries of the judges of the High Court are all paid by the State Government, but, in effect, the State Government is bypassed in this over a good cause, over a noble cause. We have very good examples in Bengal where we have cooperated like in Burdwan blast, where there has been cooperation between the State Government and

[Shri Derek O' Brien]

the NIA. So, the issue of federalism is a cause for concern, because two of these from the Scheduled List, if you look at the Bill, are human trafficking and cyber terrorism. These are on the Scheduled List. If these go back in the Central list, Sir, there is a big chance of a conflict. There is a big chance of a conflict, because, then, cyber crime can become cyber terrorism and State's right could be usurped.

Sir, my two other points on the Courts have already been made by Vivekji; so, I am not going to repeat them. I am going to come to Section 4 of the Bill. We, the Trinamool, raised certain points about the Bill in the other House. My colleague did not get an answer; so, let me try again. What about Pakistan? 'Bilateral' is clearly mentioned in the Bill. There is an international court which signed the treaty. So, my direct question, through you, Sir, to this Government is: Will Pakistan sign the treaty? I know, they cannot answer on behalf of Pakistan. That would be foolish of me. But, that is the biggest problem of the law. Will Pakistan give us jurisdiction? How have we done it on Pakistan? We went to have vegetable biryani have in 2015 for a birthday. We allowed a five-member investigation team to come to Pathankot. Then, they went back and said that all fault was ours. Internationally also, the old hyphen which existed—this had gone away between India-China—has now become India-Pakistan. That is an issue. If we want to fight terror, if we want to seriously fight terror, we have to address the Pakistan issue and we would want to hear from this Government what is its view on Pakistan.

Sir, my last two points. There is a fear, and, I am sure the Prime Minister and the Home Minister will understand this because both, Prime Minister Modiji and Amit Shahji, the Home Minister, are actually grown out of the federal structure of this country as the Chief Minister of Gujarat and the Home Minister of Gujarat. So, they will be more open to listening to the federal view on this because the critics will say, you already have some allies, you already have the ally of the CBI, you already have the ally of this or that. Critics will say this or the political opponents will say this that you have the ally of the CBI, you have the ally of the IT. So, this must not be another ally because then the National Investigation Agency must do their job and not become the National Interference Agency.

MR. CHAIRMAN: Right.

SHRI DEREK O'BRIEN: Sir, my last point. I started off with a little Indian history of 30th July, 1948 but now I want to go to modern Indian history of ... (Interruptions)...

MR. CHAIRMAN: Please.

SHRI DEREK O'BRIEN: 30th January. ... (Interruptions)... 30th January. ... (Interruptions)...

MR. CHAIRMAN: Please. He is capable of remembering. You don't worry.

SHRI DEREK O'BRIEN: No, no, Sir. This is the problem I have. For last 15 years, 16 years, I am only doing politics, not doing quizzes.

MR. CHAIRMAN: Right.

SHRI DEREK O'BRIEN: 30th of January, 1948. But the last point I have, Sir, is to do with 15th or 16th of July, 2019 because my interpretation of this history is different from what I heard from the Home Minister. Sir, he is here today. I am sure, he will clarify; and I quote. "The allegation made was that TADA --and I am making it in a way where there is a clarification —Terrorist and Disruptive Activities Act or POTA, Prevention of Terrorism Act —were repealed not because of misuse —I am quoting him —but to save a vote bank." That is what I heard.

MR. CHAIRMAN: Thank you.

SHRI DEREK O'BRIEN: Sir, my last point. I am trying to build on. ... (Interruptions)...

MR. CHAIRMAN: Please. I have extended three minutes.

SHRI DEREK O'BRIEN: Sir, on these issues, you give ...

MR. CHAIRMAN: Please. I don't give. It is the practice.

SHRI DEREK O'BRIEN: BJP's very learned, very respected former Deputy Prime Minister on record had said, "There should be no use of POTA." He said this in 2003 and he wants State Governments, in fact, two Chief Ministers not to wield this law against political rivals." He said this in 2003 and the BJP then instituted a Committee to investigate because of political rivals.

Sir, we are all there when it comes to terror because terror knows no religion. Terror knows no religion. There is only one terror, and I will end with one quote, last quote, one-line quote. I was thinking of quoting Churchill or Mandela but this is one line. This was said two years ago. "Terrorism in any form must be defeated. Humanity is about spreading peace and harmony —Mamata Banerjee". Thank you, Sir.

SE-SOI).

MR. CHAIRMAN: Thank you. Prof. Ram Gopal Yadav.

हर माननीय सदस्य को अपना viewpoint रखने का अधिकार है।

प्रो. राम गोपाल यादव (उत्तर प्रदेश): महोदय, सारा देश चाहता है और हम सभी चाहते हैं कि देश में किसी तरह का terrorism न हो। देश में terrorism खत्म हो और सरकार उसे खत्म करने में सफल हो - यह हम सबकी कामना है, मेरी कामना भी है। फिर भी, समय की कमी को देखते हुए, मैं दो-तीन बातें सदन के सामने रखना चाहता हूँ।

जब-जब देश में कानून सख्त बने हैं या उनमें ऐसे संशोधन हुए हैं, जिनसे सख्ती हो, तो उनका misuse भी बहुत हुआ है। इसलिए Government का दायित्व बनता है कि वह देखें कि किसी कानून का दुरुपयोग न हो। इस अवसर पर मुझे डा. राधाकृष्णन का एक quote याद आता है, "The only thing we learn from history is that we learn nothing from it." " इसलिए वह गलती किसी को नहीं करनी चाहिए। उसमें पिछली गलितयों से कुछ सीखना चाहिए। रूल ऑफ लॉ में प्रोफेसर डायसी ने जब उसको elucidate किया, तब उन्होंने कहा कि किसी भी व्यक्ति को तब तक दोषी नहीं माना जा सकता, जब तक यह सिद्ध न हो जाए कि वह दोषी है। लेकिन अगर कानून, जिस पर आरोप लगे हैं, उसको पहले ही दोषी मानने लगे... उसमें यह भी है कि जो आरोप लगाए, वह सिद्ध करे कि वह दोषी है, लेकिन अब ऐसे कानून बनने लगे हैं कि आरोप लगाने वाला आरोप लगा कर मुक्त हो जाता है और जिस पर आरोप लगता है, उससे कहा जाता है कि वह सिद्ध करे कि वह निर्दोष है। यह लॉ या jurispurdance का जो नैचुरल सिद्धांत है, उसके खिलाफ है, इसलिए इस पर भी ध्यान देना चाहिए।

दूसरी बात यह है कि इसके माध्यम से आपने एनआईए को देश से बाहर भी investigage करने का अधिकार दिया है, यह एक अच्छा कदम है, क्योंकि बाहर हमारे लोगों पर अत्याचार होता था, हम लोगों को वहां पर investigate करने में दिक्कत होती थी। आपने एनआईए को यह जो अधिकार दिया है, यह आपका एक स्वागत योग्य कदम है। देश के किसी भी हिस्मे में यह वैसे भी जा सकती थी, लेकिन संबंधित राज्य के डीजीपी को confidence में लेना चाहिए, क्योंकि आईपीसी में पहले से ही यह व्यवस्था है कि एसओ का क्षेत्राधिकार किसी भी अपराधी को पकड़ने के लिए पूरा देश हो जाता है। ऐसा नहीं है कि वह अपने थाने के अंतर्गत ही उस पर कार्रवाई कर सकता है। He may go beyond the limites of his police station and the entire country is within his jurisdiction. यह आईपीसी में है। इस तरह से एनआईए कही भी जा सकती है, यह अच्छी बात है, लेकिन आपने इसमें जो एक बात जोड़ी है... जैसे हमारे यहां नेपाल का कोई लड़का खाना बनाता है, वह अपने घर जाता है, तो बार्डर पर एनआईए की टीम उसको पकड़ लेती है और कहती है कि यह terrorist है, तो उसके संदेह में चूंकि वह मेरे यहां खाना बना रहा है, इसलिए में भी आतंकवादी हो गया। इस तरह की कोई बातें न हों, इसका clear-cut आश्वासन माननीय गृह मंत्री जी को देना चाहिए। लोगों के मन में संदेह नहीं होना चाहिए। लोगों के मन में सरकार के प्रति पूरी आस्था होनी चाहिए कि एनआईए जो एक्शन कर रही है, वह बिल्कुल निष्पक्ष कर रही है। कोई दोषी बचना नहीं चाहिए और कोई निर्दोष फंसना नहीं चाहिए। Jurispurdence में तो यह भी कहा गया है कि चाहे 100 दोषी छूट जाए, लेकिन एक निर्दोष फंसना नहीं चाहिए। Jurispurdence का सिद्धांत तो यह है, इसलिए में चाहता हूँ कि आगे किसी तरह का कोई ऐसा एक्शन न हो, जैसे पहले भी होते रहे हैं कि लोग 18-18 साल जेल में रहे, बाद में कोर्ट ने उनको रिहा कर दिया। इस तरह से उनका वह 18 साल का जीवन बेकार हो गया। उनका reimbursement कैसे हो सकता है? 6-6 साल जमानत नहीं हुई, बाद में कोर्ट ने कहा कि सारे आरोप निराधार थे, तो उसका तो सारा जीवन बरबाद हो गया। उसके माथे पर आतकंवादी का उप्पा लग ही गया। वह घर से निकल नहीं सकता है, उसके रिश्तेदारों ने मना कर दिया कि मेरा उससे कोई संबंध नहीं है। मेरा यह कहना है कि ऐसे केस न हों, मुझे यह उम्मीद है कि आप जैसे सख्त होम मिनिस्टर के चलते ये नहीं होंगे।

सर, मुझे सबसे ज्यादा प्रसन्नता इस बात की हुई कि आज जब हमारे एक साथी के प्रश्न के जवाब में माननीय गृह मंत्री जी ने कहा कि हिन्दुस्तान की एक-एक इंच जमीन से, जो बाहर के लोग हैं, उनको निकाल बाहर किया जाएगा। अब मुझे उम्मीद होने लगी है कि हमारे देश की लाखों वर्ग मील जमीन पर अरुणाचल प्रदेश से लेकर कश्मीर तक बाहर के जो लोग आकर बस गए हैं, जिन्होंने अड्डे बना लिए हैं, उन्हें आप निकालने का काम करेंगे। इन्ही शब्दों के साथ मैं आपके इस विधेयक का समर्थन करता हूँ और आपको बहुत धन्यवाद देता हूँ।

SHRI PRASANNA ACHARYA (Odisha): Sir, my Party, though it is a regional Party, has a national outlook, and wherever there is a question of nation and nation's security and safety, we always support the Government. So, I am rising to support this Bill. Sir, it was told that terrorism is not new to this country nor to the world as well. If I am correct, this principal Act was enacted in 2008 by the then UPA Government after Mumbai terror attack. In the last one decade -the Government claims that there is a decrease in the terrorist activities now, but there is a sufficient increase in the terrorist activities —that is, in the last ten years, there have been a lot of changes. Keeping in view those changes and the changing scenario, I think the Government has brought this Amendment Bill. Sir, there were incidents of terrorism outside the country involving Indian citizens. It happened in Sri Lanka a couple of days ago. The Indian Embassy in Afghanistan was attacked in October 2009 in which a number of Indians were killed. But the NIA could not do anything because it had some restrictions; it could not operate outside; it could not institute a case and it could not conduct an inquiry. Keeping that thing in view, the Government has come out with this Amendment Bill through which the jurisdiction of the NIA has been extended to foreign land. So, that is a very very welcome suggestion. But, Sir, I don't understand why there is feeble voice in this country against this Amendment. I don't understand it. Sir, it is not a new thing that such Acts have been misused or overused in this country. I want to take

[Shri Prasanna Acharya]

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this House back to 1975 when the Maintenance of Internal Security Act was there and the Defence of India Rule was there which were utterly misused for political reasons and for political vendetta. People sitting here were the aggressor at that time, some people sitting there or here were the sufferers at that time. So, there is an apprehension now that the very sufferers of those days may become aggressors now. So, there is a little bit of apprehension. It has been utterly misused in this country. But I hope this Government is not going to commit that mistake for which those people were ousted of power a couple of decades ago. I am confident that this Government will not commit that mistake by misusing or overusing this law. Sir, I don't understand about the designate Court. Now, the Bill proposes to designate the Sessions Court. The Sessions Courts are already overburdened with cases. Why are you designating the Sessions Courts to take up such cases? Again, the trial will be delayed further. As a layman, Sir, I don't understand it. I appeal to the hon. Home Minister to kindly throw some light on it. Prof. Yadav and Shri Derek were mentioning about federalism. I don't understand it. When you send NIA abroad to investigate some case, you have to take the foreign Government into confidence. But you are not taking into confidence your own Police in the State. The Head of the Police is a Central Government recruit. What happened in West Bengal? But when there is law and order situation, you take the help of the local Police. So, I think the Government should have a re-look of it. Sir, as the hon. Member from the Congress Party, Shri Vivek Tankha, was rightly pointing out, even the CBI is in Court. ... (Interruptions)... Just one minute.

MR. CHAIRMAN: Okay; no problem. Just one minute.

SHRI PRASANNA ACHARYA: Therefore, Sir, there is every possibility that this Amendment Bill may also see the door of the Court. We should be very careful about it. You are entrusting the NIA with more power and responsibility. I don't know what the staffing pattern is. You are burdening the CBI with a number of cases and the CBI, if I am correct, is short of staff.

MR. CHAIRMAN: NIA!

SHRI PRASANNA ACHARYA: No, Sir, it is CBI. So, that must not happen in the case of NIA also, Sir. The NIA must be provided with sufficient staff and budgetary provision should also be made for that. Sir, my last appeal to the Government. I want to reiterate it. I hope the Government will dispel whatever apprehension is there in some

minds, not only by their assurances in words but by their action and unbiased application of this proposed Act. Thank you very much, Sir.

श्री राम चन्द्र प्रसाद सिंह (बिहार): सभापित महोदय, मैं इस बिल का समर्थन करता हूँ। मैं इसके intent का भी और इसके content का भी समर्थन करता हूँ। माननीय गृह राज्य मंत्री जब अपनी बात रख रहे थे, तो उन्होंने जिस बात को रखा, जो सबसे अच्छा है कि एनआईए अभी बिल्कुल नयी एजेंसी है, लेकिन उसका जो financial performance है, जो conviction rate है, वह 92 परसेंट का है। यह इसलिए दिखने में बहुत जरूरी लगता है कि आखिर यह है क्या? यह National Investigation Agency तो है ही और आज हम इसकी चर्चा कर रहे हैं। पुलिस स्टेट का सब्जेक्ट है, लेकिन अगर हम स्टेट्स में देखें, तो क्राइम का profile और क्राइम से जुड़ी सारी चीजें बहुत बदल गई हैं। वहाँ पर Investigation के लिए जो लोग होते हैं, उन्हीं को law and order भी देखना पड़ता है, इसलिए उन पर बहुत दबाव रहता है, जिसके चलते investigation suffer करती है। इसका रिजल्ट यह होता है कि हमारा conviction rate कम हो जाता है। इसीलिए अपने देश में जब इतनी गंभीर बड़ी-बड़ी घटनाएँ घटी, तब इस एजेंसी का गठन किया गया। इसने अपनी performance से अपने अस्तित्व को prove कर दिया है। अभी जो यह अमेंडमेंट लाया जा रहा है, इससे इसको और ताकत मिलेगी।

इसके साथ ही, investigation में जो सबसे जरूरी है, वह यह है कि हमारे देश में forensic और ballistic के बारे में जितनी ज्यादा से ज्यादा अच्छी-अच्छी संस्थाएँ होगी, उतना ही हमारे conviction का rate बढ़ेगा। आखिर, हम ऐसी जो भी एजेंसी बनाते हैं, उसका उद्देश्य एक deterrance पैदा करना होता है कि अगर कोई इस तरह का क्राइम करेगा, investigation होगी, तो निश्चित रूप से उसको सजा होगी। आज यह जो अमेंडमेट किया जा रहा है, इसमें सबसे बड़ी बात यह है कि इसमें साइबर क्राइम को भी शामिल किया गया है। आज हमारे देश पर सामने से कोई अटैक नहीं कर सकता है। वह अटैक कहाँ करेगा? हमारा जो पूरा का पूरा सिस्टम है, जो कि computerised है, आज अगर कोई वहाँ अटैक करता है, तो हमारा सारा का सारा सिस्टम ध्वस्त हो जाता है। टेरिस्ट तो एक आदमी को मारेगा, किसी एक जगह पर अटैक करेगा, लेकिन अगर किसी ने हमारे सिस्टम पर अटैक कर दिया, तो सारा का सारा सिस्टम ध्वस्त हो जाएगा, इसलिए इसमें जो cyber को लाया गया है, वह बहुत ही अच्छा काम हुआ है।

इसमें prohibited weapons को भी लाया गया है। इसमें भी मेरी एक सलाह है। हम देखें कि अभी हाल में कई जगहों पर investigation हुई है। खासकर, एके-47 और अन्य दूसरी तरह के जो weapons होते हैं, उसके बारे में मैं कहना चाहूँगा कि जहाँ भी Ordnance factories हैं, वहाँ पर भी हमें ध्यान देना पड़ेगा। खासकर, जहाँ पर हमारे वर्कशॉप्स हैं, जहाँ हमारे आर्म्स रिपेयर होते हैं, जो मालखाना होता है, उसको लोग बहुत गंभीरता से नहीं लेते कि वह होता क्या है। किसी weapon में अगर कोई एक खराबी आ गई, तो वह रिपेयर के लिए जाता है और वहाँ वह रखा हुआ होता है। इस तरह के जो भी elements हैं, वे नीचे लेवल पर connive करके spare parts लाकर उस चीज को बना लेते हैं। इस तरह, जो weapon किसी काम के

[श्री राम चन्द्र प्रसाद सिंह]

लायक नहीं था, वह मार्केट में दोबारा जाकर बहुत ही घातक हो जाता है। इसलिए इस चीज को भी ध्यान में लेना चाहिए। आज जब यह अमेंडमेंट बिल पास हो जाएगा, तो इससे हमारी एनआईए की ताकत निश्चित रूप से बढ़ेगी। एनआईए को हम इसलिए भी बहुत धन्यवाद देना चाहते हैं कि गया में जो बोधगया का ब्लास्ट हुआ था, उसमें बहुत effective ढंग से जाँच हुई और उसमें लोगो को सजा हुई। आपका बहुत-बहुत धन्यवाद।

DR. K. KESHAVA RAO (Andhra Pradesh): I was listed at number six or seven and by the time my turn comes, most of the speakers would have spoken on the important Bill like this. Nonetheless, though looking at a sensitive Bill, the perception is different because the moment you talk about the police or investigations, the public perception is little different from that of an ordinary thing. But, to my mind, it has nothing to do with NDA or UPA or any other thing. It is something by which you are trying to seek some kind of expanded powers. But what powers you are seeking is a question today. Today, when we are discussing it, MoS has said that they have zero tolerance against it. Everyone in the country has zero tolerance against it. We all love cherished democracy. We all love democracy and our civil liberties. When we all love civil liberties, we also love our Constitution. What exactly the civil liberties are all about? They have not come out of colonial rule. Civil liberties, in the present context, are entirely different. It pertains to, as you have given in the Statement of Objects and Reasons, the investigation and the prosecution. As per criminal jurisprudence, civil liberties must translate into fair investigation, objective prosecution and independent prosecutor. So, these are the three things that you must do. In a federal setup, you want to do it on your own. You don't want to cooperate as far as the investigation is concerned. The investigation is your tool, monopoly tool. The other thing, as far as the prosecution is concerned, is left to the court, on which we have different views. Second thing which I would tell you is that this very question of investigation and prosecution came in Vineet Narain's case in 1997 in the court. The court could not decide. It could not decide and it was left there. So, it is still hanging fire today. We are trying to jump to conclusions and going on passing the Acts. We have a right to pass the Acts but I am only trying to caution you, when you are trying to bring an amendment, about what exactly could be the apprehensions of the people on this.

Sir, then, we talk about the NIA Bill of 2001. I don't want to go into that. Once others have spoken, I was searching the papers and the sentences to see that I do not repeat the things which have already been spoken. Our friend from the Congress Party spoke about the historical background and how the 2008 Bill came up. The 2008 Bill

came when all these things which you are facing or seeing today were there. It came up in 2008. Today, it is only expanding the powers in two Sections and nothing at all. In this, I have a very serious objection, as others have said, to Clause 6.

You are totally taking away the right of the States and you are keeping the States on the sidelines in a federal set up like India. Second, you are giving to your NIA people the same rights which our police in the States enjoy. It is the same thing. If it is the same thing, then why have them at all? Depend on them, have coordination and they will do the job.

You have brought in the cyber laws. I am trying to speak on it. I am speeding up because there is no time. You don't have the data protection law completed. What is the cyber law now? Data protection law is not there with us. Even the definition of 'terrorist' is not there with us. The Act is there. Dr. Abhishek Manu Singhvi would perhaps be able to tell us that. We all know terrorism. Terrorist act has been defined but not terrorist. We need to do that. As some friend said, it is some kind of domain of indefiniteness that we are getting into.

Sir, I am concluding because of shortage of time. If you read this Act along with the urges of the States and their rights, and also the other Acts like Aadhaar Act or UAP Act or Biotechnology Act, you will be getting into a total mess and you will be landing us in a police state. I am sorry to use that word. But it could be misused or abused. I know the Minister would get up and say that there is no question of any abuse or misuse at any stage. Yes, we agree, but it is not you. Absolute power corrupts absolutely. It is not you or me, this Government or that Government. The moment you get the power, you are tempted to use it, however corrupt the instrument is. With these words and with this caution, Sir, I thank you very much.

SHRI K.K. RAGESH (Kerala): Sir, at the very outset, I would request the Government to send this Bill to a Select Committee because you have given more powers to the National Investigating Agency. I think it is extremely important to ensure a legislative scrutiny at this juncture. Not only the Bill but the Principal Act has also to be sent for a legislative scrutiny because if you are sending a Bill, of course, the Principal Act would also be scrutinized. When the question of national security comes to the forefront, Sir, there is no Opposition or Treasury Benches. We all are united in combating terrorism but unlike you, we are all opposed to all forms of terrorism. My accusation is that you are combating or you are opposed to terrorism in a selective form. When you oppose terrorism, it is not in all forms. When these various anti-terror

[Shri K. K. Ragesh]

Acts are being misused and when we criticize against the Government's move to misuse them, I would request the Government not to term us as anti-nationals and pro-terrorists.

Sir, from the very beginning, while enacting the principal law, we were opposed to the Act on certain grounds. We had expressed, not only the CPM, CPI, all the Left parties and various other parties also, our concern that it is prone to misuse. We had requested to ensure the consultation of States while taking up various cases and also demanded for ensuring association of States in investigation and also in trial of various cases so that a fair probe can be ensured. Also, State intelligence have got much better information. We were demanding for that but, unfortunately, it was not accepted. What is the experience now? Various provisions of this Act are being grossly misused. NIA, unfortunately, has got a dubious record of undermining various terror cases where various * groups are involved. Sir, what happened to the Mecca Masjid. ... (Interruptions)...

MR. CHAIRMAN: Do not bring in any religion please. ...(Interruptions)... You complete your subject. ...(Interruptions)...

SHRI K.K. RAGESH: * is not a religion. ... (Interruptions)...

MR. CHAIRMAN: You are making your point. ... (Interruptions)... Then, somebody would say some other religion. ... (Interruptions)...

SHRI K.K. RAGESH: * is not a religion. ... (Interruptions)...

MR. CHAIRMAN: Yes. ... (*Interruptions*)... That would be a particular community. ... (*Interruptions*)...

SHRI K.K. RAGESH: I am not talking about *. ... (Interruptions)... See, * terrorists are there, * terrorism is there. ... (Interruptions)...

MR. CHAIRMAN: Do not unnecessarily get out of the subject. ... (Interruptions)...

SHRI K.K. RAGESH: Sir, what happened to the Mecca Masjid case? ... (Interruptions)... Please do not intervene... (Interruptions)... It would break my flow. ... (Interruptions)... That is why. ... (Interruptions)... Please. ... (Interruptions)...

MR. CHAIRMAN: No, no. ... (Interruptions)... You please come to the point. ... (Interruptions)... You have been making your view point. ... (Interruptions)... Make it this way. ... (Interruptions)... Why do you get into this? ... (Interruptions)...

^{*}Not Recorded.

SHRI K.K. RAGESH: Yes, Sir. What happened to Mecca Masjid blast case? What happened to the Ajmer Shareef blast case? ...(Interruptions)... When * places of worship are being targeted, culprits are not being booked. ...(Interruptions)...

MR. CHAIRMAN: No, no. ... (Interruptions)... This is not the way. ... (Interruptions)...

SHRI K.K. RAGESH: It is quite unfortunate. ... (Interruptions)...

MR. CHAIRMAN: This is not the way. ... (Interruptions)... No community's name would go on record. ... (Interruptions)...

SHRI K.K. RAGESH: Sir, what happened to Malegaon blasts case? ... (Interruptions)... What happened? ... (Interruptions)...

MR. CHAIRMAN: That you can say, I have no problem. ... (Interruptions)... But do not take the community's name. ... (Interruptions)...

SHRI K.K. RAGESH: Sir, NIA even discharged the main accused and the court had to intervene. ... (Interruptions)... The court had to reinstate the charges again. ... (Interruptions)... Even the public prosecutor was complaining that NIA is pressuring the public prosecutor to go soft on that case. ... (Interruptions)... Sir, the bail application in the case of the main accused was not even opposed by the NIA. Why, Sir? What happened to the Samjhauta Express blast case where 68 innocent people were brutally killed? What happened to that case? When the question comes to a certain terrorist group then the investigation is getting halted. Investigation is getting diluted. That is why, I am saying, Sir, that NIA is being grossly misused. There should be some provision if you are consulting the States. I am requesting the Government that there should be some provision for the consultation of States. In these cases, unfortunately, * are being...

MR. CHAIRMAN: No, no, this will not go on record.

SHRI K.K. RAGESH: Okay, minorities are being targeted.

MR. CHAIRMAN: Please conclude.

SHRI K.K. RAGESH: In the Malegaon case, 9 minorities are being booked. They were....

^{*}Not Recorded

MR. CHAIRMAN: Please conclude. ... (Interruptions)... You mention all the cases. I have no problem, ... (Interruptions)... But, do not mention communities. ... (Interruptions)... This is the way terrorists are getting escaped. ... (Interruptions)...

SHRI K.K. RAGESH: They were in prison for ten days and later it was...

MR. CHAIRMAN: Shri Ragesh, this is the way terrorist are getting escaped. They link it to one religion then the issue is gone. ...(Interruptions)...

SHRI K.K. RAGESH: And, later, it was proved that these people were innocent.

MR. CHAIRMAN: Okay, please conclude. ... (Interruptions)...

SHRI K.K. RAGESH: So, it is a matter of concern that this particular Act is prone to misuse as the experience has shown during the last few years. Hence, I am requesting the Government to send it to a Select Committee and ensure a proper legislative scrutiny so that we can bring out a substantial and proper law to combat terrorism. Thank you, Sir.

MR. CHAIRMAN: No mention of any religion or religious group. It will not go on record. Names of the cases will be on record only. Now, Prof. Manoj Kumar Jha.

PROF. MANOJ KUMAR JHA (Bihar): Thank you hon. Chairman, Sir. मंत्री महोदय ने जब amendment प्रस्तुत किया, तो कहा कि एक छोटा सा amendment है। छोटे में ही कहानी छिपी रहती हैं। कहते हैं कि-

> 'हमें मालूम है जन्नत की हकीकत, लेकिन दिल के बहलाने को ग़ालिब यह ख्याल अच्छा है।'

महोदय, आप 370 और 370 (ए) of IPC का कुछ और दायरा बढ़ा रहे हैं। मैं आज आपित्त रख रहा हूँ, आलोचना नहीं कर रहा हूँ और मेरी आपित्तयां सलाह के संदर्भ में हैं, उचित लगे तो ले लीजिएगा, वैसे भी आपकी majority है। वहा थी ही और यहां भी बनाने की कोशिश चल रही है। मैं सिर्फ इतना कहूंगा कि जब आप शेड्यूल बढ़ाते हैं, तो arbitrariness नहीं होनी चाहिए। दूसरी बात यह है कि हमारे कई साथियों ने कहा कि facilitate speedy trial and prosecution यह designated वाला मामला समझ में नहीं आया। मेरे कई दोस्तों ने कहा, मैं रिपीट कर रहा हूँ, you had to go for -- जो आपका एग्जिस्टिंग पहले था, वह ओल्ड सैक्शन 11 - - Special Courts, constitution of Special Courts rather than looking for a cover through जहां आप कहते हैं कि designating existing Sessions Courts. This is going to result in travesty of the very idea of justice.

सर, मैं कुछ चीजों की ओर आपका ध्यान आकृष्ट करना चाहूंगा। डर इसलिए भी लगता है, क्योंकि एक पुरानी कहावत है - "Nothing is more danderous than the fact that an Atheist is playing God." यह ध्यान में रखना है, nothing is more dangerous. U.S. के एक Senator, Joseph McCarthy हुए थे। वे Wisconsin से जीते थे। उनके नाम पर एक व्यवस्था McCathyism चली, जिसमें बिना evidence के, शक की बिना पर लोगों को पकड़ा गया, trial फेस करना पड़ा, कई को देश छोड़ना पड़ा। सर, जब absolute majority आ जाती है, आपकी तो absolute से भी ज्यादा है, जब huge majority आती है, तो there is a temptation to usher into an authoritarian Police State. वह लालच कई लोगों को पहले हुआ है, उस लालच से बचिए, क्योंकि लालच बुरी बला है। लालच बहुत बुरी बला है, क्योंकि जम्हूरियत का मिजाज़ आप जानते नहीं हैं। मैंने इस बारे में पहले भी कहा कि 'कभी अर्श पर और कभी फर्श पर ', कुछ पता नहीं, पाँच साल में क्या होगा। इसलिए मैं कहना चाहता हूँ कि यह जो temptation है, इससे बचने की कोशिश होनी चाहिए।

महोदय, मेरे मित्र, श्री के.के. रागेश जी, गलत कह रहे थे-समझौता ब्लास्ट हुआ ही नहीं, अजमेर शरीफ ब्लास्ट हुआ ही नहीं, मालेगांव हुआ ही नहीं, nothing happened, nobody died, nobody killed, यह हकीकत है, इसे स्वीकार कीजिए। सर, में ऐसे कई युवकों से मिला हूँ, वे विश्वविद्यालयों में मेरे खुद के पढ़ाए हुए छात्र हैं। वे 24-24 सालों तक जेल में रहे। 24 साल बाद वे बेकसूर होकर निकले। क्या हमारे पास कोई mechanism हैं कि हम उनके 24 वर्ष लौटा दें, वापस कर दें? 24 वर्ष में जिन्दगी के सपने तार-तार हो जाते हैं। अवर हम उन केसेज को ऐसे देखते हैं, जैसे किसी अजनबी मुल्क में कोई चीज हो रही है। सर, मैं दल के दायर से ऊपर उठ कर बात कर रहा हूँ। यह मानवीय संवेदनाओं की बात है। मेरे घर का बच्चा, आपके घर का बच्चा उठा लिया जाए, 24 साल के बाद उसको बेकसूर साबित करके रख दिया जाए, तो आप कैसा सोचेगे? आप उसको अपना बच्चा समझिए, तब शायद हम परिस्थिति समझ पाएँगे।

सर, मैं मानता हूँ कि आतंक को लेकर अक्सर बात हुई। माननीय सभापित महोदय, आपने बिल्कुल ठीक कहा कि आतंक का कोई मजहब नहीं होता है। अब तो चुनाव हो गए, क्या आतंक पर हममें से कभी किसी ने कोई ऐसी टिप्पणी की है कि आतंकियों के बल बढ़े हों? कभी नहीं की। लेकिन एक ऐसा narrative गढ़ दिया गया कि आहा ये आतंक पर soft हैं। सर, मुझे तो वह public prosecutor याद आती है, जिसने 2014 ईस्वी में नई सरकार बनते ही कहा कि मुझे soft होने को कहा जा रहा है। सर, अगर निज़ाम बदलने से एजेंसीज़ के सरोकार बदलेंग, तो ठीक नहीं है। यह एजेंसी किसी की permanent agency नहीं है। यह आज आपके नियंत्रण में है, कल यह किसके नियंत्रण में होगी, मुझे नहीं मालूम।

सर, मैं एक और टिप्पणी करना चाहूँगा। मैंने इसमें थोड़ा और वक्त देने के लिए कहा था। सर, एक federalism का मामला है। कई राज्यों में आपकी सरकार है। सर, बस मैं एक मिनट और लूँगा, बल्कि आधा मिनट। Never go for a law or an Act, which kills the very idea of federalism. This proposed Act has the potential to kill the federal principle. तो फिर cooperative federalism किस बात का है? Ultimately, Sir, let us all strive for a fact, go for a fact; that the true democracy is, when you are not closed for being open. This

[Prof. Manoj Kumar Jha]

is what Bapu taught us. He faced the bullet, but, the ideology behind that bullet is still alive. Thank you very much, Sir, Jai Hind!

MR. CHAIRMAN: Now, Dr. Narendra Jadhav. समय बढ़ाया गया है, इसलिए यह अभी चल रहा है, दो घंटे तो पूरे हो गए हैं। I have kept that in mind. I will make some observation, let him complete. What all has been suggested, we are acting accordingly.

DR. NARENDRA JADHAV (Nominated): Sir, I rise to wholeheartedly support the National Investigation Agency (Amendment) Bill, 2019. This Bill seeks to allow the National Investigation Agency to investigate five additional offences by designating them as Scheduled Offences. I would like to focus on two of these five offences. First is, cyber terrorism and second is, manufacturing of prohibited arms. I commend the hon. Home Minister for proposing to make cyber terrorism a Scheduled Offence under the Act. Recent trends show that cyber space is being used as a safe haven for planning terrorist attacks. This space enables terrorists to easily find and attack targets. Terrorists use cyber space for interaction, communication, infiltration, command and control, spreading propaganda, recruitment and training. The nature of these horrifying threats is such that they do not require trained personnel, vehicles, weapons or training bases. Increasing cyber terrorism is, therefore, posing serious threat to our national security and global peace, and that is why this Bill is very important. I also welcome making manufacturing of prohibited weapons as a Scheduled Offence under the proposed Bill. This is very important because the emerging technologies, such as automated technology, particularly, what is called 3D printing, actually, permits and allows printing of deadly weapons inside one's own house. Given these horrifying threats, there is a genuine need to strengthen and empower the system to investigate such incidents thoroughly. That is why I support this Bill. The proposed empowerment of NIA is very much needed given the sophisticated nature of terrorist crimes, which leave little or no digital footprints. There again is a reason why I wholeheartedly support this Bill.

Finally, Sir, while wholeheartedly supporting this Bill, I would be failing in my duty if I do not add a word of caution. With increased powers to NIA to investigate cyber terrorism, concerns of online privacy of citizens arise. Moreover, information received from such investigation and the surveillance could potentially be misused or mishandled if it were to get into wrong hands. The Government must ensure, therefore, Sir, that each investigation carried out by the agency is proportionate, and solely focussed on detecting criminal and terrorist activities. Steps also need to be taken to address the issue of accountability. With these remarks, Sir, I wholeheartedly support the Bill.

MR. CHAIRMAN: Now, Shri Tiruchi Siva. Mr. Siva, actually, you have two minutes. But you take three minutes because there are nine others in the Others' category. Otherwise, I would have given five minutes each.

SHRI TIRUCHI SIVA (Tamil Nadu): Thank you, Mr. Chairman, Sir. All the Members in the House from various political parties are one in any attempt that is made by the Government to combat terrorism. But a law enacted should create a sense of security in the minds of the citizens and not that they should feel scared. Sir, this we have to make a mention because the previous experiences tell the same. This Bill envisages to widen the scope of investigation, including something in the Schedule of the NIA. Dr. Narendra Jadhav very clearly explained about cyber terrorism, and a few amongst them are counterfeiting of notes, human trafficking and atomic energy. Sir, counterfeiting of notes, how it comes under this Act, when we raised the question, the answer was that the terrorists are using counterfeit notes to buy the arms from the black market and all. So, it could be understood.

Considering the time limit, I come to the second part. Every Member pointed out that when this Government is projecting about cooperative federalism, the rights of the States are slowly, one by one, taken away by the Central Government. What could be done by the State Government or what could be done with the cooperation and coordination of the State Government, but they take decisions, on their own. So, by way of not only initiating proceedings by way of a report, the Central Government suo motu can take some action by way of the NIA. Sir, there are instances. The Human Rights Watch, observe that such instances have been on the high where dissent is being scrutinized by the Government. And moreover, even in taking suo motu cognizance, there is no guideline mentioned. Of course, that concern we have because we are concerned about the State's rights and federalism is the core thread of our democracy.

Now, I come to the special courts. Everyone has mentioned that instead of constituting a special court, they are designating Sessions' court. What will happen to the already existing special courts? There are 38 special courts in the country. What will happen to them? And when you are shouldering more responsibilities to the existing Sessions' court where there are already cases to be disposed of, what will be done? Will you confine that court only to deal with NIA cases? This is the query we want to make. What about extra-territorial applications? As Mr. Derek pointed out, what will happen to another country which has to help our investigating agencies if they refuse to do that? So, Sir, these are some of the queries, and my small submission is this. Already, the MISA was brought for one reason, but many were affected, including

[Shri Tiruchi Siva]

myself. Then, came the TADA. In TADA, 75 cases were registered, only one was convicted. The POTA was also repealed because it was found to be a draconian law. I wish that this NIA should deal with cases which have cross border implications, which have very complex economic implications, there are very complex issues which the other agencies find it difficult to investigate, and it should not appear that these cases have been registered to achieve political ends. As I said in the initial stage itself, when such a law is enacted, the people should feel secure because, as the Minister of State said, terrorism is not confined only to our country but is also global. So, this law should make our citizen feel secure. Thank you, Sir.

MR. CHAIRMAN: Shri Satish Chandra Misraji. They have put the 'Others' in the last. I feel that they should be called in between.

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Mr. Chairman, Sir, thank you for your generosity by which I got this opportunity. But, I would say at the very beginning that we are here to support this Bill. We can't find anything in the Bill by which we can oppose, while standing here and speaking against it. This is an Amendment. It is not the original Bill. When the Bill was first introduced in 2008, the Statement of Objects and Reasons said, 'Over the past several years, there have been innumerable incidents of terrorist attacks not only in the militancy and insurgency-affected areas and in areas affected by Left wing extremists, but also in the form of terrorist attacks and bomb blasts, etc. in various parts of the hinterland and major cities. A large number of such incidents are found to have complex inter-State, international linkages.' This was brought not in the NDA regime, but in the UPA regime. So, we should not bring politics into it. At that point of time, there were several incidents, which have already been quoted and I would not repeat all of them, because of which the necessity of bringing this Act arose. But, after that, the incidents have not decreased. That is the concern. The incidents have increased. We can't say that they have increased in India alone. They have increased globally. For dealing with them, we need a stronger hand, stronger provisions in the Act. It is good that, by means of certain provisions in this enactment, we can go to the cross-border areas where terrorism activities are done and do investigation.

The investigation deals with three things—investigation, prosecution and punishment. The criminal law deals with these three things only. Once the investigation is done, the prosecution should also be in a proper form. The prosecutor should have a confidence that, like investigators, they will not be politically hounded asking them,

'You have to go in this direction or you have to go in that direction.' They should be given a free hand to go forward in the correct direction. Then the prosecutors should be separated. It has been discussed several times, right from the time when the CBI Act was discussed. They should be different from investigators so that they also have the confidence of acting independently and while prosecuting, you should bring the investigation to the ultimate goal of getting the punishment. By means of amendment, it has been said that since the designated courts had not been able to do the work steadily, therefore, the Sessions Courts have been made as designated courts instead of special courts. इस पर माननीय होम मिनिस्टर साहब से मेरा सिर्फ यह कहना है कि Session Courts की हालत पूरी कंट्री में किसी से छिपी नहीं है। Session Courts इतनी ज्यादा overburdened हैं कि लॉ मिनिस्टर साहब ने यही पर स्टेटमेंट दिया था कि करोडों-करोड केसेज उनके सामने पेंडिंग हैं। अगर आप उनको ही यह काम भी दे देंगे, तब या तो उनका वह काम बन्द हो जायेगा, जो वे पहले से कर रहे थे और यह काम उनको करना पड़ेगा। अगर इस काम के साथ उस काम को, दोनों को दे देंगे, तो दोनों गड़बड़ हो जायेंगे। इसलिए इस पर जरा गम्भीरता से यह सोचने की जरूरत है कि अगर आप Session Court designate कर रहे हैं, तो क्या एक तरीका ऐसा निकाले, जिससे एक्ट में जो intention है कि कोर्ट्स में ये मैटर्स जब जायें, तब जल्द से जल्द डिसाइड हों, क्योंकि अगर जल्दी डिसाइड नही होते हैं, तो investigating affect हो जाती है, prosecution affect हो जाता है। इसके लिए कोई तरीका निकाले। इसी के साथ, आपने साइबर के लिए जो किया है, वह भी अच्छी चीज़ है। That is going in a very bad shape now. Therefore, with these few words, my party support this Bill. Thank you, Sir.

श्री सभापतिः श्री अजय प्रताप सिंह। ...(व्यवधान)... अजय प्रताप सिंह जी के बोलने से पहले, जैसा सभी माननीय सदस्यों ने मांग की थी, मैंने discussion का टाइम बढ़ा दिया। बी.ए.सी. ने इस बिल के लिए सिर्फ दो घंटे नियत किए थे, जो टाइम agreed था। बाद में सदस्यों ने कहा कि जब यह बिल कमेटी में नही जा रहा है, इसका समय बढ़ाना चाहिए। उनकी मांग को ध्यान में रखते हुए, मैंने समय बढ़ाया। मगर इस बिल को 6 बजे से पहले हर हालत में पूरा करना है। अभी बी.जे.पी. पार्टी का कुछ समय बचा है और कांग्रेस पार्टी का बचा है। कांग्रेस पार्टी ने अपने बाकी स्पीकर्स को withdraw किया है, जो second set of speakers हैं। सभी को बोलने का समय मिले, इसे देखते हुए हमें आगे बढ़ना पड़ेगा। मेरे पास आपकी पार्टी की तरफ से - श्री अजय प्रताप सिंह, श्री कामाख्या प्रसाद तासा और डा. किरोड़ी लाल मीणा - तीन नाम हैं। इसे ध्यान में रखते हुए, कम समय में अपनी बात पूरी करें, समय कम लें। संसदीय कार्य मंत्रीजी से आप चर्चा करके कोई निर्णय लें। ...(व्यवधान)... बहुत discussion हो गया। ...(व्यवधान)... जो समय बढ़ाया गया है, उससे ज्यादा नही हो सकता। ...(व्यवधान)... मैंने तीन घंटे दिए हैं, तीन घंटे में discussion पूरा करना है और हो जाएगा। ...(व्यवधान)...

श्री अजय प्रताप सिंह (मध्य प्रदेश): सभापति महोदय, समय देने के लिए धन्यवाद। आपने इस महत्वपूर्ण बिल पर चर्चा में भाग लेने और अपने विचार प्रकट करने का अवसर दिया, मैं आपका आभारी हूँ।

(श्री उपसभापति पीटासीन हुए)

उपसभापित जी, NIA से संबंधित जो संशोधन विधेयक सदन में प्रस्तुत हुआ है, मैं उसके पक्ष में बोलने के लिए खड़ा हुआ हूँ। इस संशोधन विधेयक की जो आत्मा है, इसके जिन प्रावधानों में संशोधन किया गया है, इसके विभिन्न पहलुओं के संदर्भ में, मुझसे पहले अनेक वक्ताओं ने अच्छे तरीके से सारगर्भित जानकारी यहां दी। इसलिए इस बिल में जिन संशोधनों का प्रावधान है, मैं उन पर नहीं बोलूंगा, बल्कि इस विधेयक के साथ जो राजनैतिक पहलू जुड़ा हुआ है, उस राजनैतिक पहलू की तरफ सदन का ध्यान आकर्षित करने का प्रयास करूंगा।

अभी सदन में कहा गया कि जब NIA Act बनाया गया, वह किन परिस्थितियों में बना। जिस समय मुम्बई में बम-ब्लास्ट हुआ, जिसमें 166 निर्दोष लोगों की जानें चली गईं, उस समय देश ऐसी स्थिति में खड़ा था कि देश में ऐसी परिस्थितियों से निपटने के लिए सक्षम कानून नही था ताकि ऐसी अपराधिक गतिविधियों की जांच की जा सके और अपराधियों को दंड दिलाया जा सके। उस समय केन्द्र में शासनारूढ़ यूपीए सरकार ने यह NIA कानून बनाया। मैं यहां एक प्रश्न पूछना चाहता हूं कि 2009 से पहले, जब यह NIA कानून अस्तित्व में आया, क्या उससे पहले हमारे देश में कोई ऐसा कानून नहीं था, जिसके माध्यम से आतंकवादी गतिविधियों पर रोक लगाई जा सके, आतंकवादियों की जांच की जा सके और उन पर कड़े प्रहार किए जा सकें? ऐसा कानून था - पोटा कानून था। फिर पोटा कानून क्यों हटा दिया गया? क्या उस समय ऐसी परिस्थितियां बन गई थी, देश में अमन-चैन कायम हो गया था या देश में आतंकवाद समाप्त हो गया था? क्या ऐसी परिस्थितियां उत्पन्न हो गई थी कि जो पड़ोसी देश, जहां से हमारे यहां आतंकवाद निर्यात होता था, वहां से हमारे पास प्रेम और सद्भावना के गुलदस्ते आने लगे थे? ऐसी कोई भी परिस्थिति निर्मित नहीं हुई थी, बल्कि पोटा कानून इसलिए हटाया गया कि कही-न-कहीं जो लोग उस समय शासन कर रहे थे, उनके मन में एक राजनैतिक पाप था। उन्होंने उस समय वोट बैंक की राजनीति साधने का काम किया था। अपने एक निश्चित वोट बैंक के वोटों को स्निश्चित करने के लिए उन्होंने पोटा कानून को हटाया और देश के साथ घात किया। उसी के परिणामस्वरूप 2009 में देश में ,...(ब्यवधान)...

SHRI RIPUN BORA (Assam): Sir, he should confine his speech to the Bill. ...(Interruptions)...

श्री उपसभापति: आप अपनी सीटों पर बैठिए। ...(व्यवधान)... अजय प्रताप सिंह जी, आप बोले और अपनी बात पूरी कीजिए। ...(व्यवधान)... सिर्फ आपकी बात रिकार्ड पर जाएगी। ...(व्यवधान)... आपकी बात भी देखेंगे। ...(व्यवधान)... We will see. अजय प्रताप सिंह जी, आप बोले। ...(व्यवधान)... आपके पास एक मिनट का समय है. आप conclude करें।

श्री अजय प्रताप सिंह: महोदय, जो सच्चाई है, वह कड़वी होती है, लेकिन यह इतिहास में दर्ज है। ...(व्यवधान)...

श्री उपसभापति: कृपया बैठ कर न बोलें।

श्री अजय प्रताप सिंह: महोदय, जो बातें इतिहास में दर्ज हैं, जब चर्चा होगी, तो वे बातें उभर कर सामने आएंगी ही। आज इस कानून में यह जो संशोधन करने का प्रावधान किया जा रहा है, इसके अनेक पहलुओं की चर्चा की गई है। ...(समय की घंटी)... मैं दो पहलुओं के बारे में आपका ध्यान आकर्षित करना चाहूंगा।

श्री उपसभापति: आप अपनी बात खत्म करें। आपकी पार्टी ने आपको पांच मिनट का समय दिया था, इसलिए अब आप अपनी बात समाप्त करें।

श्री अजय प्रताप सिंह: महोदय, मैं एक बात के साथ अपनी बात समाप्त करना चाहता हूँ कि यहां पर बार-बार सहकारी संघवाद की बात की गई है कि इस कानून के माध्यम से कही न कही सहकारी संघवाद की भावना आहत होगी। मैं आपके माध्यम से यह स्पष्ट करना चाहता हूँ कि हम सहकारी संघवाद के पक्षधर हैं, लेकिन हम विकास के मामले में सहकारी संघवाद के पक्षधर हैं, जन कल्याण के मामले में सहकारी संघवाद के पक्षधर हैं, देश को मजबूत करने के मामले में सहकारी संघवाद के पक्षधर हैं, लेकिन जहां देश की एकता, अखण्डता का प्रश्न है, तो हम मजबूत केन्द्र के पक्ष में हैं। ...(समय की घंटी)...

श्री उपसभापति: प्लीज़, अब आप अपनी बात समाप्त करें। अब मैं दूसरे स्पीकर को बुला रहा हूँ, इसलिए आप अपनी बात समाप्त करें। डा. अभिषेक मनु सिंघवी।

श्री अजय प्रताप सिंह: महोदय, हम कमजोर केन्द्र के पक्ष में नही हैं, यह कानून केन्द्र को मजबूती देता हैं, इसलिए मैं इस कानून के पक्ष में बोलने के लिए खड़ा हुआ हूँ। इन्ही बातों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री उपसभापति: डा. अभिषेक मनु सिंघवी जी, आपके लिए 15 मिनट का समय है।

डा. अभिषेक मनु सिंघवी (पश्चिम बंगाल): माननीय उपसभापित महोदय, मैं डबल क्षमा याचना से अपनी बात शुरू करूंगा। पहली क्षमा याचना यह है कि मैं 3 बजे बाहर खड़ा था, रिपोर्टर्स से बात कर रहा था क्योंकि मुझे पता नहीं कोई communication gap रहा होगा, कहा गया कि साढ़े तीन बजे यह बिल यहां आएगा, इसलिए मैं पार्लियामेंट में बाहर ही था, इसके लिए आपसे और इस हाउस से क्षमा याचना।

माननीय उपसभापित जी, यह मुद्दा राष्ट्रीय सुरक्षा का है और में शुरुआत इस बात से करना चाहता हूँ, विशेष रूप से माननीय गृह मंत्री साहब, इतने व्यस्त व्यक्ति हैं, वापस आए हैं, कि राष्ट्रीय सुरक्षा हमारे लिए भी उतनी ही सर्वोपिर है, जितनी और सब लोगों के लिए है। कभी-कभी आपकी और हमारी राष्ट्रवाद की परिभाषाएं बदल सकती हैं, भिन्न हो सकती हैं, लेकिन कृपा करके कभी भी हमारी राष्ट्रीय सुरक्षा के प्रति कटिबद्धता पर संदेह न करें। मैं सकारात्मक रूप से उसी स्पिरिट

[डा. अभिषेक मनु सिंघवी]

में कुछ सुझाव देना चाहता हूँ और अगर यह आपको ठीक लगे, तो आपको वह संशोधन भी लाने चाहिए।

मान्यवर, मैं यह बता कर शुरू करना चाहता हूँ कि एनआईए की रचना, उसकी सोच एक बड़ी specialized counter terrorism unit के हिसाब से थी। हमें हमेशा इस बात से सतर्क रहना है कि एनआईए सिर्फ एक और सुरक्षाकर्मी बल नहीं है, एक और पुलिस फोर्स, किसी और नाम का नहीं है, एक और सीबीआई, नए नाम से नहीं है। इसको विशेष elite counter terrorism specialized unit कह लीजिए। उसकी जो परिभाषा है या उसकी जो पहचान है, उसको बरकरार रखना आवश्यक है। हम लोग इस संशोधन की बात करें, उससे पहले यह जानना आवश्यक है कि इतनी बड़ी कल्पना से बनी हुई चीज की पिछले कुछ वर्षों से क्या सार्थकता रही है? अब यह प्रसंग रोचक भी है और दुर्माग्यपूर्ण भी है। उनके पास मात्र 48 केसेज हैं। देश की कोई भी कचहरी, कोई भी डिपार्टमेंट सिर्फ 48 केसेज पाकर बहुत हर्षित होता है। इसने शुरूआत से लेकर अभी तक सिर्फ 48 केसेज हैंडल किए हैं। यह उनकी वेबसाइट पर लिखा है, शायद वेबसाइट थोड़ी dated हो, लेकिन मैं तो उनकी वेबसाइट से बोल सकता हूँ। आज तक 23 केसेज पर चार्जशीट फाइल नहीं की और आप उनको इतनी विशेष पावर्स दे रहे हैं। इस संशोधन बिल की पूरी आत्मा एक वाक्य है कि अब हमको भारत की परिधि से बाहर विदेश में भी अधिकार क्षेत्र मिलना चाहिए। आप विदेश जाना चाहते हैं, लेकिन भारत में पिछले वर्षों से यह हालत है कि आपने 48 केसेज में से 23 केसेज में चार्जशीट फाइल नहीं की। बाकी जो केसेज हैं, वे छिन्न-भिन्न स्टेजज़ पर हैं, कोई परिपक्व, mature right stage पर नहीं हैं। इसमें यह अत्यंत दुर्भाग्यपूर्ण बात है कि आपको एक conviction मिला है। इतनी ऊंची, इतनी सुपर प्रसिद्ध संस्था को एक conviction मिला है। अंततोगत्वा कानून में सार्थकता होती है, मेरे आरोप-प्रत्यारोप से नही ...(ब्यवधान)...

गृह मंत्री (श्री अमित शाह): मैं माननीय सदस्य को टोकना नहीं चाहता हूँ, मगर जब एमओएस ने यह पूरा विषय रखा था, तब शायद में उपस्थित नहीं थे। उन्होंने आंकड़े बताए। अभिषेक मनु सिंघवी जी, ये आंकड़े सहीं नहीं है। फिर से एक बार एमओएस को बात रखनी है, तो वे रख देंगे ...(खबधान)...

डा. अभिषेक मनुयेसिंघवी: आप conviction के लिए बता दें! ...(व्यवधान)...में उसके बाद बोलूंगा ...(व्यवधान)... आप हाउस को पहले conviction के आंकड़े बता दें। ...(व्यवधान)...

गृह मंत्रालय में राज्य मंत्री (श्री जी. किशन रेडुी): मैं यह बता चुका हूँ, मगर एक-एक मेंबर को ऐसे बताना, यह पार्लियामेंट ...(व्यवधान)... सर, सन् 2009 में एनआईए कार्यक्रम की शुरुआत हुई। ...(व्यवधान)... मैं वही बता रहा हूँ। ...(व्यवधान)... मैं आपको बता रहा हूँ ...(व्यवधान)... सन् 2009 से सन् 204 तक कांग्रेस की सरकार थी ...(व्यवधान)... आप सुनिए। ...(व्यवधान)... आप लोग सुनने को तैयार नहीं हैं। ...(व्यवधान)... सन् 2009 से सन् 2014 तक एनआईए ने 80 केसेज रिजस्टर किए। ...(व्यवधान)... उनमें से 38 केसेज़ में जजमेंट हुआ। ...(व्यवधान)... 33 केसेज में

conviction था और रेट 87 परसेंट था। सन् 2014 में नरेन्द्र मोदीजी की सरकार आने के बाद till date 195 केसेज लिस्टेड हुए, इनमें से 15 केसेज पर जजमेंट आए और 15 केसेज में conviction हुआ। मारतीय जनता पार्टी की सरकार आने के बाद 100 परसेंट conviction हुआ है।

डा. अभिषेक मनु सिंघवी: मैं मंत्री जी और अपने आप को थोड़ा करेक्ट कर दूँ। मैं चार मुख्य केसेज़ की बात कर रहा था। एनआईए के पास चार केसेज़ थे, समझौता एक्सप्रेस, अजमेर, सोहराबुद्धीन और मक्का मस्जिद। इन चार केसेज़ में से एक केस में conviction हुआ। ...(व्यवधान)... मैं बात खत्म कर दूँ ...(व्यवधान)... मैं आपकी बात समझ गया। ...(व्यवधान)...

श्री अमित शाह: आप factually wrong बोल रहे हैं। सोहराबुद्धीन केस कभी एनआईए के पास नहीं था ...(व्यवधान)... आप factually wrong बोल रहे हैं! ...(व्यवधान)...

डा. अभिषेक मनु सिंघवी: मैं माननीय सांसद को बताना चाहता हूं कि एनआईए के पास सोहराबुद्धीन केस का wider factual conspiracy वाला केस था। उनके individual cases नहीं थे। सोहराबुद्दीन केस से जो wide conspiracy हुई, वह केस था ...(व्यवधान)... एनआईए ने इन चार केसेज़ में से अजमेर के अलावा कही conviction नहीं पाया। सिर्फ अजमेर में conviction पाया।

उपसभापित महोदय, नंबर 2, जिन केसेज़ की आप बात कर रहे हैं, जिन पर आप 100 प्रतिशत क्लेम कर रहे हैं, उनमें सब अरेस्ट, सारी तहकीकात स्टेट पुलिस ने की थी। उन्होंने उन अरेस्ट्स को सिर्फ एनआईए jurisdiction में ट्रांसफर कर दिया। उन सब केसेज़ में एनआईए ने कुछ नहीं किया। जो हाई प्रोफाइल केसेज़ थे, वे ये थे। आज सच्चाई यह है कि एनआईए का किसी भी महत्वपूर्ण आतंकवाद के केस में conviction rate अत्यंत न्यूनतम है। यह एक की दो हो सकती है, दो की तीन हो सकती है, लेकिन वे हर केस जिसकी आप बात कर रहे हैं, उनमें स्टेट पुलिस के द्वारा तहकीकात की गई, स्टेट पुलिस के द्वारा अरेस्ट किया गया और बाद में एनआईए को ट्रांसफर कर दिया।

उपसभापित महोदय, जहाँ तक इस संशोधन का सवाल है, इन्होंने इसे अंतर्राष्ट्रीय एजेंसी के हिसाब से बनाया है। आप इसे अंतर्राष्ट्रीय स्तर पर ले जाना चाहते हैं। उससे पहले मैं पूछना चाहता हूँ कि आप दूसरे देशों में जाएंगे और माँग करेंगे कि हमारे एनआईए के अंतर्गत हमें पावर दीजिए कि हम आपके देश में हम तहकीकात करें, तो वह देश आपसे पहले पूछेगा कि एनआईए के अंतर्गत आपकी Quality of Prosecution क्या है। इसके लिए एक उदाहरण आवश्यक है। आप यह उदाहरण देखें। यह समझौता एक्सप्रेस के बारे में प्रकाशित हुआ था। इसके बारे में कई अखबारों में लिखा गया था, यह मैं 12 साल बाद क्वोट कर रहा हूँ, the prosecution has managed to secure conviction only in Ajmer case. The NIA and the prosecution cannot let these cases fall apart at the trial stage --- मैं क्षमा चाहता हूँ कि मैंने यह इस तरह से बोला कि मैं समूचे केसेज की बात कर रहा हूँ, मैं चार मुख्य आतंकवाद के केसेज की बात कर रहा था, इसलिए मैंने यह कहा था। आप जिन केसेज की बात कर रहे हैं, वे आम केसेज

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थे और एनआईए को ट्रांसफर हो गए। -- for that only weakens Indian's battle against terrorism. Moreover it is not just the credibility of the NIA that is at stake, but the Government's resolve to ensure justice -- independent of the religion of the victims or the ideology of the accused. ऐसा क्यों कहा गया? यह पाँच अखबारों की टिप्पणी है। यह क्यों की गई? यह इसलिए की गई, क्योंकि इस समझीता केस में जो जज थे, उन्होंने लिखा, "मुझे बहुत व्यथा है, बहुत दर्द है, यह dastardly act था।" मैं जज को क्वोट कर रहा हूँ, dastardly act जज ने यूज़ किया। उन्होंने फिर कहा कि इस prosecution में gaping holes हैं। There are gaping holes in the prosecution evidence and an act of terrorism has remained unsolved. Terrorism has no religion because no religion in the world preaches violence. A court of law is not supposed to proceed on a popular or predominant public perception or the political discourse of the day and, ultimately, it has to appreciate the evidence on record and arrive at a final conclusion on the basis of relevant statutory provisions and settled law applicable thereto. यही sentiment अभी कुछ समय पहले माननीय सभापति जी ने कहा था कि इस पर धर्म का कोई नाम नहीं होना चाहिए। यह एक जज कह रहा है, जिसको विवशता से, आपकी prosecution की quality से acquittal करना पड़ा।

इसके बाद में माननीय गृह मंत्री और उनकी सरकार से यह पूछना चाहता हूँ कि जब कोई जज इतना लिखता है, तो भारत में ऐसे कितने केसेज़ हैं, जिन पर आप अपील नहीं करते हैं? कभी आपने सुना है, जहां जज आपको शाबासी देता है, वहाँ भी कई बार अपील करते हैं? अगर जज छोटे आंशिक हिस्से में आपके विरुद्ध hold करता है, तो भी अपील करते हैं। इस केस में अपील क्यों नहीं हुई? इस केस में अपील का प्रयत्न क्यों नहीं हुआ? माननीय गृह मंत्री से एक प्रश्न पूछा गया, आपके पहले जो गृह मंत्री थे। अब आप चाहें तो उस निर्णय से भिन्न भी कर सकते हैं, आप नए गृह मंत्री हैं। ...(व्यवधान)... उन्होंने कहा कि नहीं होगी अपील। यह उन्होंने निर्णय के लगभग दो या तीन दिन बाद कहा और बड़ा स्पष्ट कहा, unqualified कहा और इस प्रकार से कहा कि यह निर्णय बदलेगा नहीं। अब मैं यह पूछना चाहता हूं कि वह क्या आधार था, सिद्धांत था, जहाँ कि prosecution में gaping in holes कह रहे हैं। यह एनआईए विदेश जाना चाहती है, globally सर्वोपरि होना चाहिए और आपके prosecution की यह evidence है और उसके बाद आपने कहा कि हम अपील नहीं करेंगे! बिल्कुल सही है। "There is no religion involved either way. It does not apply to any religion. I entirely and strongly stand for that. But, then, prosecutorial decisions to appeal or not must also not be taken on such extraneous and irrelevant grounds. That is an answer which this country has not yet got. इसका अभिप्राय यह होता है, इसका प्रभाव या दुष्प्रभाव यह होता है कि लोग यह पूछते हैं कि:

> "गुनहगारों में शामिल है, लेकिन गुनाहों से वाक़िफ नहीं, सज़ा को जानते हैं हमखुदा, जाने ख़ता क्या है।"

जब आप prosecutor appeal नहीं करते हैं और सही व्यक्ति को निकलने देते हैं, तो आप बहुत बड़ा खिलवाड़ कर रहे हैं और बहुत बड़ी राजनीति खेल रहे हैं और यह दुर्भाग्यपूर्ण है।

Sir, before I start with some of the provisions of the Act, let me add this. Of course, the heart of this Act is to go extra territorial, beyond the boundaries of India. Let me tell you what the view of the present Prime Minister was within the boundaries of India when the original Act was passed. Today, the ambitions are grand, extra territorial and global. The heart of this Act is we must have jurisdiction all over the globe. This was Mr. Modi's view in June, 2011, at the National Executive Meet of the BJP in Lucknow, where he in turn quoted himself in 2009. I quote, "The formation of the NIA by the Home Minister, Shri P. Chidambaram, is contrary to our federal spirit. Without a constitutional amendment on the subject of law and order, it has taken away the law-making powers of the States." The BJP Resolution also quoted Mr. Modi's 2009 speech in this regard. Of course, like lawyers, estoppel, perhaps, does not apply to politicians also. It should apply, at least, to the Prime Minister, I believe. It, obviously, doesn't. Now, Sir, let me come to some of the nitty-gritty parts of the provision. I am making constructive suggestions; the Home Minister may consider them. First is Section 1 of the Amending Act, which seeks to insert (d). Now, normally, as you know, Indian laws, even criminal laws must be intra-territorial and not extra-territorial. But, if there is a citizen of India abroad is involved, or the victim is a citizen of India, then, you can be extra-territorial. That is the principle of law. Otherwise, you should be intraterritorial. Now, the new insertion which you want to add says, "to persons who commit a Scheduled offence.."; no problem, "..beyond India..",- no problem, "..against the Indian citizens.."; no problem, "..or affecting the interest of India."! There are many Acts you pass. This phrase, "...affecting the interest of India." I have not yet seen. It is delightfully vague. It is the widest possible. You normally say, Sir, 'against the integrity of India, sovereignty of India, against the national security of India, against this and that.' You have to particularise it, "against the interest of India". We are all here for the interest of India. This is the Parliament of India. But the man on the spot, the police officer, his superior, the superior's superior, or the Central Government cannot be given a discretion to simply file a case against him because they believe that it is against the interest of India even though he may be abroad and he may be allegedly conspiring, which is the heart of your amendment. This delightfully vague, wide clause must be amended. You have enough paradigms in law. Make it focused to prevent misuse, and we know the maximum misuse of this, how it happens, against whom it happens, when it happens, in what clever, over-clever way it happens, and then you can say, go to court, court will decide as somebody said just now after ten years,

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twenty-four years. Therefore, this is a clearly overbroad, undefined, discretionary, subjective word used, and you already have models which you could have used.

The other part is Clause 4 —and this is again the heart of this amendment which says that you want to go abroad and do all those things abroad which you may do in India because Clause 4 of the Amendment Bill relates to Section 3 of the main Act. The main Act says, 'you can arrest, you can chase, you can catch, you can prosecute, etc.' Now this says, I should be allowed to do the same duties and privileges abroad; and you then add, "subject to the domestic law of that abroad country and subject to international treaty with that country." Now this is sounding very good. It is very jingoistic, very chest-thumping. What is the practical meaning of this? First of all, you have hardly any treaties which allow you to catch offenders against "the interest of India" living in that foreign country without going through entirely their police force. Have you ever heard that the police force of USA comes here and does prosecution, evidence-gathering, chasing, arresting? Sir, that is because the biggest principle of international law is territorial sovereignty and pride as far as criminal law is concerned. So, first of all, I would be very happy if you first did the treaties. Please tell the House, I don't have that fact, that how many treaties you have which allow this kind of cooperation. You have Disclosure of Information and Cooperation treats but you don't have treaties allowing transfer of police forces or ingress and egress into your country to follow up accused living there. Second, you may have an extradition treaty. That is not the treaty contemplated here. Second, you have said, 'subject to local investigation', which means it is a meaningless word. As it is, you have the power. It is basically a requesting power. The foreign State has to heed your request. If it doesn't heed your request, it tells you to go to hell, this provision will make no difference. In fact, this provision is saying, "subject to international treaty and subject to the local investigative law of the police force." So, in effect, this will reduce, in practical effect, to zero powers but it sounds like you are doing a great thing for the nation on national security. Please enter into more international treaties.

Sir, I don't have much time. So, let me take five minutes more. There is an amendment for Section 5 also.

MR. DEPUTY CHAIRMAN: Only 16 minutes.

DR. ABHISHEK MANU SINGHVI: I will take five minutes more.

5.00 р.м.

श्री उपसभापित: सिंघवी जी, बढ़े हुए समय के अनुसार ही आपके लिए 16 मिनट हैं और आप अपने समय के अंदर चीज़ें कह लेते हैं। आपके पास केवल 16 मिनट का समय है। ...(व्यवधान)...

डा. अभिषेक मनु सिंघवी: सेक्शन 5 में संशोधन किया गया है, सेक्शन 6 के मेन एक्ट में, now it says here, Sir, in a nutshell, 'that the Central Government may direct the agency to register the case and take up investigation as if such offence has happened in India.' This is the heart of this provision which is Section 6 of the main Act, Clause 5 of the Amendment Bill. It sounds innocuous. It is not innocuous. Sir, in criminal law, the original concept is that the prosecutorial discretion of the Constable, this we have imbibed from England, is supreme. Even today the law in India is that any superior cannot interfere with the prosecutorial discretion of the investigating officer. If I am the investigating officer...

श्री उपसभापति: माननीय सिंधवी जी, आप conclude करें, क्योंकि 6 बजे के अंदर ही यह बहस खत्म होनी है। प्लीज़ आप conclude करें। ...(व्यवधान)...

DR. ABHISHEK MANU SINGHVI: I will take two or three minutes more. ... (Interruptions)... You cannot direct the 10 to register a case against him, do not register a case against him. Now, yes, you can be an informant. You can give information. You can convey that this may be treated as an FIR. But this is a provision that the Central Government can direct the registration. The words are 'direct registration', which means the Central Government will tell the NIA, 'please register a case against X and against Y.' This is contrary to prosecutorial discretion. There are no guidelines, there are no limits. It is contrary to law, and I am asking myself the question, why is it necessary for you to ask this? ... (Time-bell rings)...

You have already given extensions to the NIA head.

MR. DEPUTY CHAIRMAN: Kindly conclude.

DR. ABHISHEK MANU SINGHVI: You have already given good postings to the NIA head. So, you don't need the power of directing him. In any case, he is going to listen to your bidding because I have yet to see a new NIA head being given extension after extension, and I believe now, enjoy the sinecure even after his retirement. So, you perhaps don't need this power because on a wink and a nod he would do your bidding.

Sir, I now come to the last point, sessions court. Everybody has spoken about it.

[Dr. Abhishek Manu Singhvi]

मैं सिर्फ इतना कहना चाहता हूँ कि जब आपने कमर्शियल कोर्ट्स बनाये, तब भी मैंने इस सदन में कहा था कि आप अलग-अलग स्पेशलाइज्ड कोर्ट बना सकते हैं, इनको आर्बिट्रेशन कोर्ट जज बना दीजिए, इनको पेटेंट कोर्ट जज बना दीजिए, इनको एनआईए कोर्ट जज बना दीजिए, लेकिन जजेज़ कहां से आएंगे? आपको मालूम है कि पूरे देश में हाई कोर्ट्स के 1,100 जजेज़ हैं, इसमें से 33 प्रतिशत रिक्त स्थान हैं। हमारे देश की पॉपुलेशन सवा सौ करोड़ है। लिटिगेटिंग पब्लिक शायद 50 करोड़ होगी। आपको यह मालूम है कि सेशन्स कोर्ट के स्तर पर 25 प्रतिशत, एक चौथाई रिक्त स्थान हैं। Extra तो मूलिए, आपने इनको नियुक्त ही नहीं किया है। जब आप इसको सेशन्स कोर्ट्स के साथ जोड़ते हैं, तो आप वही चीज़ कहते हैं, जो एक बेचारे लाचार लिटिगेंट ने कही थी,

"दोपहर तक बिक गया बाजार का हर एक झूठ, और मैं एक सच को लेकर शाम तक बैठा रहा"

आप एनआईए के केसेज़ को, ढाई करोड़ हमारे देश में सेशन्स और सेशन्स से लोअर कोर्स में मामले लंबित हैं। Total arrears is three crore, out of which two-and-a-half crore are in sessions courts and lower courts. To that you are simply adding NIA. What is this 'premier counter-terrorism organization'? And now you are saying that you want NIA to go and catch people abroad also to add up to the queue of 2.5 crore cases, with the same sessions courts, with the same 25 per cent vacancies.

Sir, I would implore you to take into account these issues. They are intended to be constructive because we want national security to win; we want India to win. We are, therefore, asking you to approve it.

श्री बिश्वजीत देमारी (असम): सर, आपने मुझे इस बिल पर बोलने का समय दिया है, इसके लिए मैं आपका आमारी हूँ। मैं इस बिल का समर्थन करता हूँ और यह हमारे देश के लिए बहुत ही जरूरी है। देश की सुरक्षा के लिए और हमारे देश के अंदर जो आतंकवादी गतिविधियां होती हैं, इनको रोकने के लिए एनआईए का गठन किया गया था। जो आतंकवादियों की गतिविधियां हैं या जो टेरिस्ट्स की एक्टिविटीज़ हैं, एनआईए द्वारा इनको रोकने के लिए, जो भी इन्वेस्टिगेशन्स किए गए हैं, वे बहुत हद तक सक्सेसफुल हुए हैं। इसीलिए सरकार एनआईए को और ज्यादा ताकत देना चाहती है, तािक उनकी इन्वेस्टिगेशन में कोई रुकावट न आए। सरकार उसकी सीमा, परिसीमा में वृद्धि करना चाहती है, अगर एनआईए को जरूरत पड़े तो वह दूसरे देश में जाकर इन्वेस्टिगेशन कर सकती है। यह बहुत ही अच्छी बात है।

सर, मैं इस हाउस में बताना चाहता हूँ कि जब एनआईए बनाई गई थी, तो उसका जो फर्स्ट केस टेरिस्ट फंडिंग का था, वह असम से था। जो उग्रवादी संगठन है, उस उग्रवादी संगठन को, हमारे कोई ऑफिशियलस, संवैधानिक पदों पर बैठे हुए लोग थे, उन लोगों ने फंडिंग

की थी। इस मामले की इन्वेस्टिगेशन करने की जिम्मेदारी एनआईए को दी गई थी। अंत में, सक्सेसफुली इस केस को एनआईए ने खत्म किया और जो दोषी हैं, उनको आज उम्र कैंद की सजा मिली है। इसके साथ ही, आज बहुत सारे केस एनआईए के हाथ में हैं।

आज जो संशोधन होने जा रहा है, उसके माध्यम से हम दूसरे देशों में भी इनवेस्टिगेशन करने की क्षमता एनआईए को देने जा रहे हैं। नॉर्थ-ईस्ट का होने के नाते मुझे बहुत बातें पता हैं। आज नॉर्थ-ईस्ट का जो इंटरनेशनल बार्डर है, इस बार्डर को छोड़िए, बाहर से नार्थ-ईस्ट और नॉर्थ-ईस्ट से ही हमारे देश में बहुत आतकंवादी गतिविधियां हो रही हैं। इसके अलावा जो फेक करेंसी है, जो ड्रग्स हैं, वे हमारे देश में आ रही हैं, इनको हम रोक नहीं पा रहे हैं। कल-परसों भी कुछ लोग अरेस्ट किए गए हैं। मैं आशा करता हूँ कि एनआईए के जरिए बंगलादेश, म्यांमार, भूटान, नेपाल और चीन के बॉर्डर्स से जो लोग हमारे देश को नुकसान करने की कोशिश करते हैं, चाहे उग्रवादियों के जरिए करते हैं, चाहे स्मगलर्स के जरिए करते हैं और जो भी इस तरह के केसेज़ होते रहते हैं, यह इनको रोकने के लिए सक्षम होगा। महोदय, यह हमारे देश के लिए भलाई का काम होगा। मैं आपके जरिए, इस हाउस में, मंत्री महोदय के ध्यान में एक बात लाना चाहता हूं कि नॉर्थ-ईस्ट में जिन विषयों पर NIA को लगाया गया है, उनमें NIA ने अच्छी तरह से investigation करके, नॉर्थ-ईस्ट में जो आतंकवादियों की गतिविधियां हैं, ये वहां क्यों हो रही हैं, उन रीजन्स को निकाला है। वहां जो अतिवाद की गतिविधियां हैं, वे क्यों हो रही हैं, इस बारे में में बताना चाहता हूं कि वहां के लोगों की कुछ अपनी समस्याएं हैं। ये हमारे देश के अंदर की अपनी बात है, जैसे नागा की NSCN की समस्या, असम की उल्फा की समस्या, बोडो के NDFB की समस्या आदि। ये वहां की जातिगत समस्याएं हैं। उन समस्याओं के समाधान के नाम पर कुछ लोग अस्त्र लेकर संग्राम कर रहे हैं और संग्राम के कारण नॉर्थ-ईस्ट और असम में टैररिस्ट्स जिस तरह से हादसे करते रहते हैं, उसी तरह के हादसे नॉर्थ-ईस्ट में होते रहते हैं। देश के लिए यह बहुत भयावह स्थिति है। इसके कारण आज वहां NIA को लगाना पडा।

महोदय, मैं कहना चाहता हूं कि वहां इतनी बड़ी समस्या नहीं है जिससे कि वहां NIA को लगाया जाए। देश के दूसरे भागों में आतंकवाद की जो घटनाएं होती हैं, जैसे मुम्बई में आतंकवादी घटना हुई या देश के अन्य भागों में जो घटनाएं हुई, उनमें और नॉर्थ-ईस्ट की घटनाओं में बहुत फर्क है। देश के अन्य भागों में हो रही आतंकवाद की घटनाओं और नॉर्थ-ईस्ट में होने वाली घटनाओं में कोई समानता नहीं है। नॉर्थ-ईस्ट में जो समस्या है, वह वहां के लोगों की अपनी समस्या है। इस समस्या को लेकर हमारा सरकार के साथ पैक्ट है। वहां लड़ाई चल रही है और इसी कारण इन उग्रवादी संगठनों का जन्म हुआ है। इस कारण अब वहां NIA, असम के उल्का के केस डील कर रही है और अब तो शायद NDFB का केस भी डील कर रही है। इससे पहले वह DHD का केस डील कर रही थी। शायद उसी दिन अरुणाचल प्रदेश में एक विधायक की हत्या की गई। वह केस भी NIA के अंडर में आ जाएगा। ये सारे काम जिन्होंने किए, वे सब आज भारत सरकार की आलोचना कर रहे हैं। वे सरकार के साथ discuss कर रहे हैं और इस काम के लिए वहां मिनिस्टर की तरफ से interlocutor नियुक्त किया गया है।

[श्री बिश्वजीत दैमारी]

वहां interlocutor नियुक्त करने के बाद भी आज तक, इतने साल बीतने के बाद, इस समस्या का समाधान नहीं हुआ है। इसके कारण वहां उग्रवादियों के कार्यकलाप होते रहे हैं और कही-कहीं ये कार्यकलाप बढ़ते रहते हैं। इसलिए, मैं अब आपके जिए होम मिनिस्टर साहब से अनुरोध करता हूँ कि NIA तो investigation करेगा और निकाल भी लेगा कि कौन उग्रवादी हैं, कौन आम्स्र लेकर गया है, किसने स्मगलर्स के साथ डील की हैं या किसने बम ब्लास्ट किया है। NIA तो इसका पता लगा ही लेगा, लेकिन हम इसे कैसे बन्द करें, इस बारे में हमें सोचना चाहिए। यदि हम इसे बन्द करना चाहते हैं, तो हमारे नार्थ-ईस्ट में उग्रवाद की जो समस्या है, उसके स्थाई समाधान के लिए जिम्मेदारी लेनी होगी और व्यवस्था करनी होगी। मैं समझता हूँ कि नॉर्थ-ईस्ट की समस्या को लेकर वहां NIA लगाना, जिसके कारण वह वहां केसेज़ में व्यस्त हो रहा है, उसे वहां की समस्याओं के बारे में व्यस्त होने और वहां कार्य करने की जरूरत नहीं है। उसे तो देश के बाकी भागों में जो इस प्रकार की घटनाएं हो रही हैं, उनके बारे में ध्यान देना चाहिए, धन्यवाद।

श्री अमित शाह: उपसभापति जी, अभी कितने सदस्य और हैं?

श्री उपसभापति: अभी पाँच-छ: सदस्य बोलने के लिए शेष हैं।

श्री अमित शाह: महोदय, जवाब के लिए भी तो समय बचना चाहिए। यदि इसी तरह से चलता रहा, तो मैं जवाब नहीं दे पाऊंगा, क्योंकि मुझे जाना है।

श्री उपसभापतिः कृपया, एक-एक मिनट में अपनी बात करें। Make concrete suggestions. ... (Interruptions)...

श्री अब्दुल वहाव (केरल): उपसभापित जी, ऐसा कैसे हो सकता है? जब भी मैं बोलने के लिए खड़ा होता हूँ, तो मुझे बोलने के लिए बहुत कम समय दिया जाता है। मैं समझ नहीं पाया हूं कि मेरे साथ ही ऐसा क्यों होता है?

श्री उपसभापति: अब्दुल वहाब जी, मुझे मालूम है, आप बहुत कैंपेबल हैं और कम समय में अपनी बात अच्छी तरह से कह सकते हैं।

SHRI ABDUL WAHAB: Sir, I am not supporting or opposing the Bill because in my place there is a saying " ** It means, a divorced woman's son is saying, any man comes in my mother's life, ultimate result is beating to my mother. Whether it is NIA or whatever it is, ultimately we suffer. So, my request is, not to misuse it, Amit Shahji. I want to know as to how many FIRs were registered, how many were charge-sheeted, how many were convicted and how many were from * community. I cannot say * community because the hon. Chairman has already told not to mention the word *

^{**}The Hon' ble Member spoke in Malayalam.

^{*}Not Recorded

MR. DEPUTY CHAIRMAN: Don't use that word.

SHRI ABDUL WAHAB: My Party's name is Indian Union Muslim League. I think I have to change its name also. ...(Interruptions)... So, please answer this question. I only want to make a one simple request to Amit Shahji. There are small, small cases. When a man belonging to a community —I am not naming the community —marries a person from one community —I am not saying that word also —immediately the case goes to NIA; what is this? Then comes the jihad.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Kanakamedala Ravindra Kumar. Concrete points, एक minute में आप बताएं।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, due to paucity of time, I am supposed to express my views on this Bill quickly. I am very thankful to you for giving me an opportunity. It is nothing but an already existing Act. It also specifies addition of new Acts and certain provisions of IPC, Arms Act and IT Act in the Schedule of the Act. The aim of the Amendment is to expand the scope of NIA. Further, it takes the jurisdiction of NIA outside India also. Whatever it may be, it will scuttle the process of adjudication. The accused persons will be facing prolonged court proceedings. Moreover, the litigants who are not connected with NIA cases will also be affected. For example, earlier, TADA and POTA Acts were there. Under those Acts, so many innocent persons were detained without any inquiry. So many undertrial prisoners are there for years together. They were kept and detained unlawfully. Ultimately, they were acquitted. So, there is no legal remedy as far as that is concerned. Another aspect is that now NIA has been invoked in the State of Andhra Pradesh without the consent of the State Government. NIA has taken up the investigation from the local police without jurisdiction. That is also encroaching the federalism spirit. Therefore, there is a scope for misuse of the NIA Act. Already, there is rich experience of the misuse of the previous Acts. It affects the fundamental rights. So, it has to safeguard the interests of the citizens. It affects the criminal jurisprudency, which cannot be compromised. Now, there is a threat to criminal jurisprudency under the guise of curbing terrorism. However, there is a scope for misuse, since it has been misused for so many years and thousands of persons are in jail or undertrial prisoners. Even now they are in the jails without conducting any trial. Another aspect is constitution of Special Courts.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI KANAKAMEDALA RAVINDRA KUMAR: There are so many vacancies of Judges in District Courts. Vacancies of Judges are not being filled up. The constitution of Special Courts is very much required instead of designating the existing courts. It affects the proceedings of trial courts.

MR. DEPUTY CHAIRMAN: Thank you, Ravindra Kumarji. Now, Shri V. Vijayasai Reddyji.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, I congratulate the Home Minister for bringing up this Bill which empowers the anti-terror organisation, that is, the NIA. Therefore, we support the Bill. Further, it not only empowers, but it also strengthens the NIA. As hon. Prime Minister has pointed out, in G-20 held in Tokyo, the Prime Minister went ahead and called the terrorism as the biggest threat to the humanity. Finally, Sir, this Bill clearly says that there is a zero tolerance towards the terrorism. Therefore, on all the four grounds, the Bill that has been introduced by the hon. Home Minister has to be supported. Therefore, the YSR Congress Party supports the Bill. Sir, when it comes to the countering of terrorism, the YSR Congress Party always supports the vision of the Home Minister and the Prime Minister at large. Then coming to the Special Courts, right now, when cases are filed in the ordinary Session Courts, there is an inordinate delay in disposing of the cases. The constitution of the Special Courts will expedite the disposal of the cases. Therefore, the Special Courts are very much needed. In fact, many hon. Members have asked as to why NIA is needed to handle these cases. I would like to say that particularly after 2008 Mumbai attacks, a need was felt to have a specialized agency, that is, the NIA, to deal with terrorism. Sir, coming to the issue of internal security, I would like to say that internal security does not only mean that we are encountering the internal threats but it also includes the external threats.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI V. VIJAYASAI REDDY: Therefore, we support the Bill and our Party supports every move to counter all forms of terrorism everywhere, anywhere.

SHRI MAJEED MEMON (Maharashtra): Sir, a mega crime is an act of terror. In our criminal parlance, we say that every act of terror is a mega crime, and it has to be dealt with the seriousness which it deserves. Now, the hon. Home Minister has come out with a few suggestions here. I would make only a few points because very little time is there. So, I will have to give a priority and outline the main issues. Regarding the authority that is sought to be given to our officers on the foreign soil, I have my

own doubts. Every country outside India has its own sovereign authorities and its own sets of law. Whenever our officers descend to any other country, they have to only take aid of Interpol, which is an international police agency. With the aid of Interpol, we can always carry on investigation, subject to concurrence by that country. So, regarding this provision that our officers will have same powers, which they have within the country, outside too, I have my own reservations. Probably, this may not be practicable.

Number two, the NIA is supposed to be a premier investigating agency because it has onerous duty to identify the terrorists and probe into an act of terror and see to it that a deterrent punishment is given to the terrorists, so that we can control the act of terrorism in future. Now, Special Courts have been talked about, but I will only point out to the hon. Home Minister that it would be better if you could make it Special Fast Track Courts for the NIA. All the terrorism cases should be tried by the Special Court on fast track basis. Unfortunately, on 14th February, 2019, Pulwama attack took place, when the whole country was in election mode. Then, immediately, in a matter of one or two hours, the NIA was asked to rush to the scene so that the evidence was not erased and immediately we could get to the bottom of truth. A criminal investigation is the quest for truth. The NIA descended to the scene of offence, and now almost five months have passed. A question was raised, last week, in this House before the hon. Defence Minister as to what has happened in Pulwama case. Has our NIA been able to find out what was the cause of that incident which caused the death of 40 or more soldiers? The hon. Defence Minister was unable to answer saying that the Home Ministry would, probably, give a reply. सर, आख़िर में मैं सिर्फ यही कहूंगा कि लोगों को एनआईए का और एनआईए को लोगों का विश्वास जीतना चाहिए। जिस तरह से महाराष्ट्र में एक केस में हुआ कि सरकारी वकील चिल्ला रही हैं कि मुझसे कहा जा रहा है कि आरोपियों की मदद कीजिए, बड़े दु:ख की बात है। तो यहां मैं एक शेर के साथ अपनी बात खत्म करूंगा-

> उसी का शहर, वही मुदई, वही मुंसिफ़। हमें यक़ीं था हमारा कुसूर निकलेगा।।

SHRI BINOY VISWAM (Kerala): Sir, terrorism has no religion. So, nobody can support it. No religious man, no real politician, no patriot can ever support terrorism. This House unanimously says that we, the Indians, stand firmly against terrorism. But, regarding this Bill of the Government, I would say that we have to look into it with a deeper sense. In the name of fighting terrorism, we really believe that the Government has some intentions which may not be specific in this Bill. Sir, religious extremism is the real mother of terrorism. Extremism in any religion will cause terrorism. Sir, the first

[Shri Binoy Viswam]

act of terrorism in free India happened on 30th January, 1948 when the Father of the Nation was shot down by a terrorist, an extremist in the name of religion. That terrorist believed that if Mahatma Gandhi is alive, it is contrary to the self esteem of a great religion of this country. So, he decided to shoot Mahatma Gandhi. We cannot forget that day. Also, Sir, we know in applying the powers of the States, on many occasions, they are discretionary. It changes its tone and approach from person to person and from case to case. I will not take much time of the House. Sir, Samjhauta Express blast case, Malegaon blast case, in all these cases, we have seen that the NIA was not acting in a proper way, it changes the places. Sir, when people at the top-level changes, the NIA also changes. So, NIA has such a credibility in this country. ... (Time-bell rings)...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BINOY VISWAM: Sir, in no conditions, this State can be a police State and surveillance on Indian citizens cannot be allowed. So, we demand a serious Parliamentary scrutiny of this Bill, and we demand that there should be a Select Committee on this Bill.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): मान्यवर, इस संसद में बैठा हुआ कोई भी माननीय सदस्य आतंकवाद के खिलाफ सख्त से सख्त कानून बनाया जाये, इसके विरोध में कभी नहीं हो सकता, क्योंकि संसद ने आतंकवाद का हमला देखा है और पूरा देश उस घटना से सदमें में आ गया था, विन्ता में आ गया था।

मान्यवर, आतंकवाद समाज के लिए, राष्ट्र के लिए एक चुनौती भी है, अभिशाप भी है और कलंक भी है। हमने बहुत सारी आतंकवादी घटनाएँ देखी हैं। हमने अक्षरधाम में भी देखा, मुम्बई हमला भी देखा, अजमेर ब्लास्ट भी देखा, समझौता एक्सप्रेस ब्लास्ट भी देखा, मालेगांव ब्लास्ट भी देखा, मक्का मस्जिद ब्लास्ट भी देखा । मान्यवर, तमाम आतंकवादी घटनाएँ इस देश के लोगों ने भुगती हैं, देखी हैं। इसलिए आतंकवाद के खिलाफ कोई सख्त से सख्त कानून बनाया जाये, इसके खिलाफ हम नहीं हैं, लेकिन आतंकवाद को देखने का चश्मा दोहरा नहीं होना चाहिए। चश्मा एक जैसा होना चाहिए। एक आतंकवादी घटना में हमारा चश्मा दूसरा होगा और दूसरी आतंकवादी घटना में हमारा चश्मा दूसरा होगा, यह ठीक नहीं है। इसलिए जरूरत इस बात की है कि जो भी कानून आप लेकर आ रहे हैं, उसके प्रति लोगों के मन में विश्वास होना चाहिए कि आप इसका दुरुपयोग नहीं करेंगे। हमने POTA (Prevention of Terrorism Act, 2002) का भी दुरुपयोग देखा है, हमने TADA [Terrorist and Disruptive Activities (Prevention) Act] का भी दुरुपयोग देखा है। 2003 में आप की ही तल्कालीन सरकार ने, तल्कालीन गृह मंत्रीजी ने, POTA कानून हटाया जाये, इसके लिए पुनर्विचार करने के लिए कमेटी बनायी। तो कानूनों का दुरुपयोग इस देश में होता रहा है, इस सच से भी हम मुँह नहीं मोड़ सकते।

मान्यवर, दूसरी बात यह है कि जहाँ तक कानूनों की बात आयी, सख्त से सख्त कानून बन जाता है। निर्भया कांड के बाद इस देश के अन्दर सख्त कानून बना। जब आर्थिक अपराधी हिन्दुस्तान छोड़ कर भागने लगे, तो आपने The Fugitive Economic Offenders Bill, 2018 बनाया। मैं आपकी पिछली सरकार को श्रेय देना चाहता हूँ और धन्यवाद भी देना चाहता हूँ कि मासूम बिच्चयों से बलात्कार के मामले में आपने फाँसी की सजा का प्रावधान किया। ...(समय की घंटी)... सर, एक मिनट। मैं अन्तिम बात कह कर खत्म करने जा रहा हूँ। उन कानूनों का जब तक प्रभावी ढंग से इस्तेमाल नहीं करेंगे.. मान्यवर, क्या बलात्कार की घटनाओं पर रोक लग गयी, क्या आतंकवाद की घटनाओं पर रोक लग गयी? आप कानून बनाइये तो उसके साथ-साथ लोगों का विश्वास भी होना चाहिए कि सरकार उस कानून को ईमानदारी से लागू करेगी। दुर्माग्य से mob lynching की जो घटनाएं पूरे देश में हो रही हैं, उसको भी कानून के दायरे में लेकर आइये। Mob lynching भीड़ के द्वारा की जा रही आतंकवादी घटना है। उसके खिलाफ भी एक सख्त कानून इस देश के अन्दर होना चाहिए।

श्री उपसभापति: माननीय मंत्री जी।

गृह मंत्री (श्री अमित शाह): उपसभापित महोदय, सदन में अति महत्वपूर्ण बिल हमारे MoS पायलट कर रहे हैं, परन्तु मुझे लोक सभा में पोने छ: बजे पहुंचना है, इसलिए कुछ टिप्पणियां, कुछ मुद्दे, जो हमारे माननीय सदस्यों द्वारा उठाए गए, ...(व्यवधान)...

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I have apoint. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... No, he is not yielding. ...(Interruptions)... He is not yielding. ...(Interruptions)...

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): Under which rule? ... (Interruptions)...

SHRI T.K. RANGARAJAN: This affects the States' rights. ... (Interruptions)... This amendment will affects. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: It is not going on record. ... (Interruptions)... आपकी कोई बात रिकॉर्ड पर नही जाएगी। ... (व्यवधान)... It is not going on record. ... (Interruptions)...

श्री अमित शाह: कोई नोटिस भी आपने नहीं दिया है। ...(व्यवधान)... Standing Committee के लिए आपने कोई नोटिस ही नहीं दिया। ...(व्यवधान)... यदि नोटिस दिया है तो लाइए, वह नोटिस कहां है? ...(व्यवधान)... कोई नोटिस है क्या? ...(व्यवधान)... उपसभापित महोदय, इनका कोई नोटिस ही नहीं है। ...(व्यवधान)... वैसे ही डिमांड कर रहे हैं। ...(व्यवधान)...

श्री उपसभापित: माननीय मंत्री जी, आप जवाब दें। आपके अलावा कोई और बात रिकॉर्ड पर नहीं जाएगी। ...(व्यवधान)...

SHRI PRAKASH JAVADEKAR: You have to quote a rule for raising a point of order. ... (Interruptions)...

SHRI T.K. RANGARAJAN: It should go for scrutiny. ... (Interruptions)...

श्री अमित शाह: बिल मूव करने से पहले, आपको नोटिस तो देना पड़ेगा न! ...(व्यवधान)...

DR. K. KESHAVA RAO: Please hear me. ...(Interruptions)... Rules are rules. ...(Interruptions)... We really honour the rules, we respect the rules. ...(Interruptions)... लेकिन यह बिल आपकी तरफ से आया है। हमने कुछ नहीं कहा। ...(व्यवधान)... Yesterday, I raised a serious issue. Today, we have not raised it because it is a serious thing. Today, once you have come and sat, a senior Minister in the Government. ...(Interruptions)... हम लोग इसलिए खामोश बैठे थे, let us not go into the rules. ...(Interruptions)... Likewise. ...(Interruptions)...

श्री अमित शाह: यदि कोई senior minister आएगा, तो भी हाउस rules के हिसाब से ही चलेगा न! ...(व्यवधान)...

DR. K. KESHAVA RAO: No, no. We have flagged one issue. Can it go to Select Committee? You have the majority. ... (Interruptions)... You can say, 'No, it will not go'. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(Interruptions)... माननीय मंत्री जी, आप अपना जवाब दीजिए। ...(व्यवधान)...

श्री उपसभापतिः Select Committee के लिए कोई प्रस्ताव नहीं आया, इसलिए इस पर सदन में कोई बहस नहीं हो सकती। ...(व्यवधान)... माननीय मंत्री जी, आप जवाब दें। ...(व्यवधान)... Rangarajan ji, please take your seat now. ...(Interruptions)...

SHRI T.K. RANGARAJAN: Sir, it should go to a Select Committee. ... (Interruptions)...

श्री उपसभापति: कृपया आप बोलिए। सिर्फ माननीय मंत्री जी की बात रिकॉर्ड पर जाएगी। ...(व्यवधान)...

श्री अमित शाह: उपसभापति महोदय, मैं कह रहा था कि ...(व्यवधान)...

SHRI T.K. RANGARAJAN: Sir, we are against terrorism, but...(Interruptions)...

SHRI AMIT SHAH: But you do not want to pass this Bill!...(Interruptions)...

MR. DEPUTY CHAIRMAN: You are a senior Member. Please take your seat. ... (Interruptions)...

SHRI T.K. RANGARAJAN: Otherwise, we walk out. ... (Interruptions)...

(At this stage some hon. Members left the Chamber)

श्री उपसभापति: माननीय मंत्री जी, आप जवाब दें। ...(व्यवधान)...

SHRI D. RAJA (Tamil Nadu): Sir, this legislation needs further scrutiny, for which we are asking the Government to refer it to a Select Committee. ... (Interruptions)... What is the problem? ... (Interruptions)... The Bill came in the morning and you want to get it passed in the evening. ... (Interruptions)... How can Parliament do such things? ... (Interruptions)... That is why. ... (Interruptions)...

श्री उपसभापति: उसकी एक प्रकिया है। ...(व्यवधान)... माननीय मंत्री जी, आप जवाब दीजिए। ..(व्यवधान)...

श्री अमित शाहः यह हाउस अंडर रूल्स चलता है। ...(व्यवधान)... आप चाहें तो division करा लीजिए। ...(व्यवधान)... डिवीजन करा लीजिए।

श्री उपसभापतिः जब कोई प्रस्ताव ही नहीं है ...(व्यवधान)... माननीय मंत्री जी, there is no proposal. ...(Interruptions)...

SHRI D. RAJA: The House can decide. ... (Interruptions)... It is not a question of division. ... (Interruptions)... It is the question of Parliamentary practices. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Raja, there is no motion for referring it to a Select Committee. ... (Interruptions)...

SHRI D. RAJA: Why should we have Standing Committee? I ask a question. ... (Interruptions)... Why should we have Select Committees? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Let us now listen to the reply of the hon. Minister. ... (Interruptions)...

श्री अमित शाहः महोदय, रिकॉर्ड क्लियर होना चाहिए। राजा जी, आप सुनिए। ...(व्यवधान)...

SHRI D. RAJA: So, we are walking out. ... (Interruptions)...

(At this stage the hon. Member left the Chamber)

श्री अमित शाह: महोदय, इस बिल पर details में उत्तर मेरे साथी, MoS, श्री जी. किशन रेड्डी जी देंगे, लेकिन मैं कुछ मुद्दे जो सदन में माननीय सदस्यों द्वारा उठाए गए हैं, उनका जवाब ज़रूर देना चाहूंगा। सबसे पहले सम्माननीय सदस्य, डा. अभिषेक मनु सिंघवी ने NIA की [श्री अमित शाह]

efficiency पर सवाल उठाया। मैं इतना ही कहना चाहता हूं कि अगर यह सदन ही NIA की साख नहीं बनाएगा, तो NIA की साख दुनिया में कैसे बनेगी? ऐसी बातें अगर सच हों, तो जरूर उठानी चाहिए, inefficiency हो, तो उसे टोकना चाहिए, इंगित भी करना चाहिए, improve भी करना चाहिए। Improve करने की तैयारी भी की गई, लेकिन इतने संवेदनशील मुद्दों पर, केवल राजनीति के लिए, हम agency को नीचा दिखाने का प्रयास करें, उसकी efficiency को दुनिया के सामने नीचे लाने का प्रयास करें, मुझे लगता है कि यह ठीक नही है। महोदय, मुझे लगता है कि यह ठीक नहीं है। देश और दुनिया में रिकार्ड क्लीयर हो, इसके लिए मैं आपके माध्यम से, इस सदन के माध्यम से, सारे सदस्यों को NIA की efficiency के बारे में मालूमात हो, कुछ आंकड़े जरूर रखना चाहता हूँ। जहां तक एनआईए का सवाल है, मैं ज्यादा आंकड़े नहीं देना चाहता। 2014 से 2019 तक, 17.07.2019 तक total registered cases 197 हैं, ये कह रहे हैं कि चार्जशीट ही नहीं होती है, इक्का-दुक्का हुई है, 197 केसेज में से 137 केसेज़ में चार्जशीट करने का काम समाप्त हो गया। इस दौरान 44 केसेज़ में prosecution ने अपना काम समाप्त कर दिया, judgment आ गया है। 44 केसेज़ में 41 केसेज़ में दोषियों को सजा हुई है। मैं नहीं मानता कि दुनिया में कोई एजेंसी ने इससे ज्यादा efficiency से काम किया है। मेरे पास दुनिया भर के आंकड़े नहीं हैं, परंतु मैं भी criminal prosecution को जानता हूँ। श्रीमन 44 में से 41 केसेज़ में सजा हुई है, 184 accused को convict किया गया है और ये सारे के सारे आतंकवाद फैलाने वाले या आतंकवादी गतिविधियों के लिए फंड लाने वाले या इसे बल देने वाले हैं। हम जब ऐसे ही बोलने के लिए बोल देते हैं, प्रेस गैलरी के सामने देख कर बोलते हैं कि एनआईए की efficiency क्या है, दुनिया में जाकर क्या करेगी? मैं सदन को भरोसा देना चाहता हूँ कि द्निया में जहां पर भी भारतीयों के खिलाफ आतंकवाद का अपराध होगा, एनआईए की एजेंसी उसको डील करने में सक्षम होगी।

उपसमापित महोदय, मैं इसमें जाना नहीं चाहता था, वरना कहेंगे कि हम राजनीित कर रहे हैं, मगर उन्होंने ही मुद्दा उठा लिया और स्थित 'आ बैल, मुझे मार' जैसी कर दी। इन्होंने मुद्दा उठाया, समझौता ट्रेन विस्कोट में Special Court के learned जज का जजमेंट पढ़ा कि prosecution agency कोर्ट के सामने कोई प्रूफ नहीं रख पाई, चार्जशीट में से कुछ ऐसा ढूंढ़ नहीं पाई कि सजा हो सके। मान्यवर, चार्जशीट कब हुई है? यह सबको मालूम है, जो criminal law के साथ थोड़ा-बहुत भी परिचय रखते होंगे कि सजा होना या न होना चार्जशीट पर आधारित है। जब अदालतों में prosecution agency, law officers जिरह करते हैं, तो उसका base क्या होता है? उनकी जिरह का बेस चालान होता है, जिसको चार्जशीट करते हैं। चालान कब हुआ? श्रीमन् समझौता ट्रेन विस्कोट केस में 9 अगस्त, 2012 को चालान हुआ, उस समय हमारी सरकार नहीं थी। आपकी सरकार ने चालान किया ...(व्यवधान)... मैं आगे बताता हूँ, थोड़ा धेर्य रखिए। आपको यह केस खोलना नहीं चाहिए था। 9 अगस्त, 2012 को पहला पूरक चालान हुआ, उस समय UPA सरकार थी। 12 जून, 2013 को दूसरा पूरक चालान हुआ, उस समय भी यूपीए सरकार थी। मान्यवर, चालान ही ऐसा हुआ, क्योंकि जो केस रिजस्टर किया था, इनके खिलाफ कोई प्रूफ नहीं थे, कोरी political बदले की भावना से केस रिजस्टर किया गया। अब ये प्रुछ रहे हैं। प्रोफेसर

साहब ने मुद्दा उठाया कि इतने साल जेल में रहते हैं और बाद में छूट जाते हैं, इनकी जीवन.... प्रोफेसर साहब, में आपकी संवेदना से पूरी तरह से वाकिफ हूँ। यहा उलटा केस है। दो तरह से उलटा केस है। इस समझौता ट्रेन विस्कोट केस में चार लोग पकड़े गए थे, हमारी एजेंसियों ने पकड़े, अमेरिका की एजेंसियों ने कहा कि इन्होंने विस्कोट किया है, बाद में अचानक एक धर्म विशेष के साथ terrorism को जोड़ने के लिए एक केस बनाया गया और जिन्होंने समझौता ट्रेन विस्कोट किया था, उनको बरी करके नए आरोपी को पकड़ा। कैसे सजा होती? मान्यवर, सजा नहीं हो सकती, क्योंकि इनके खिलाफ कोई प्रूफ ही नहीं। मैं आज यह पूछना चाहता हूँ, प्रोफेसर साहब ने जो मुद्धा उठाया, ऐसा मेरा भी मुद्दा है, समझौता एक्सप्रेस में जो लोग मारे गए, उनके human rights हैं या नहीं? मैं मानता हूँ कि उनके भी human rights हैं, उनकी विधवाओं के भी human rights हैं, उनके अनाथ बच्चों के भी human rights हैं। उस समय आपने जिन्हें छोड़ दिया और समझौता एक्सप्रेस ब्लास्ट में मारे गए लोगों को न्याय नहीं मिला, इसका गुनहगार कौन है? हम तो नहीं हैं। जब prosecution चलाने के लिए कोई प्रूफ ही नहीं था, चार्जशीट में कोई तथ्य ही नहीं था, तो इसमें जज क्या करते, कोर्ट क्या करती? मैं कहना चाहता हूँ कि कोर्ट्स पोलिटिकल तथ्यों के आधार पर फैसला नहीं सुनाते हैं और इन्होंने कहा कि अपील नहीं की। ऐसा ही मक्का मस्जिद में भी हुआ, पर मैं सारे केसेज की डिटेल्स में नही जाऊँगा। मान्यवर, इन्होंने कहा कि अपील नहीं हुई। मैं आपके माध्यम से सदन को कहना चाहता हूँ कि यह श्री नरेन्द्र मोदी जी के नेतृत्व में चलने वाली सरकार है, भारतीय जनता पार्टी और एनडीए की सरकार है। एक जमाना था, जब कुछ सरकारें ऐसी भी चली, जिसमे सरकार, prosecution agency और लॉ ऑफिसर सब एक ही थे। एक ही कमरे में बैठकर सब षड्यंत्र करते थे। ऐसे मामले अखबारों में छपे हैं। मान्यवर, अगर आप मुझ से पूछेंगे, तो मैं मामलों के बारे में बता भी सकता हूँ। अगर पूछेंगे, तो मैं जरूर बता दूंगा, नहीं पूछेंगे, तो मर्यादा रखूंगा, मगर यह नरेन्द्र मोदी जी की सरकार है, इसमें किसी पर गलत केस नहीं होता, prosecution agency अपना काम करती है और लॉ ऑफिसर अपना काम करता है। मान्यवर, ये विद्वान लॉयर हैं, सुप्रीम कोर्ट के विद्वान वकील हैं, इनको मालूम होना चाहिए कि अपील करना या न करना यह prosecution agency या सरकार नहीं करती है। अपील करना या न करना, यह फैसला लॉ ऑफिसर की एडवाइस पर होता है। जब लॉ ऑफिसर को चालान में कोई substance नही मिलता है और उसी opinion को कोर्ट अपने जजमेंट में certified करता है और अगर लॉ ऑफिसर opinion देते हैं कि यह अपील करने लायक केस नहीं है, तो गुलाम नबी आजाद साहब, बताइए कि इसमें गृह मंत्री क्या करेंगे? यहाँ खड़े होकर यही कहेंगे कि अपील नही होगी। मुझ से पूछोगे, तो मैं भी यही कहूँगा, क्योंकि हमारी सरकार लॉ ऑफिसर के opinion से चलती है। यह पोलिटिकल मैनडेट के आधार पर चलने वाली सरकार नहीं है। यह सरकार लॉ ऑफिसर के opinion पर चलती है।

मान्यवर, विवेक के. तन्खा जी ने केस के ultra vires पर सवाल उठाए कि यह कोर्ट में चैलेंज हुआ। मैं आपके माध्यम से विवेक के. तन्खा को कहना चाहता हूँ कि इसके ultra vires चैलेंज हुए, यह लॉ हम लेकर नहीं आए। हम पोटा लेकर आए थे, जिसके ultra vires कभी चैलेंज नहीं हुए, जिसे आपने पहली केबिनेट के पहले दिन, पहले ही प्रस्ताव में रिपील कर दिया, मगर आप जो लॉ लेकर आए, उसके ultra vires चैलेंज हुए। आप मुझ से सवाल मत पूछिए। ...(व्यवधान)... मैं आपको बताता हूँ ...(व्यवधान)...

श्री आनन्द शर्माः सीबीआई के चैलेंज हुए। ...(व्यवधान)...

श्री अमित शाह: इसके भी हुए हैं। ...(व्यवधान)... इसके भी हुए हैं। ...(व्यवधान)... सेक्शन-6 को चैलेंज किया है। इन्होंने यही मुद्दा उठाया। सीबीआई का भी उठाया और यह भी उठाया। सीबीआई के असम कोर्ट की जजमेंट के लिए कहा। तन्खा जी बैठे हैं, आप पूछ लीजिए। मैं बात ध्यान से सुनता हूँ। मैं आपको बताना चाहता हूँ कि जो ultra vires चैलेंज हुए, वह कानून हम लेकर नही आए। जब कानून आया, इसमें सबसे विद्वान वकील होम मिनिस्टर थे और सबसे विद्वान वकील लॉ मिनिस्टर थे। दोनों उच्चतम न्यायालय के बड़े विद्वान वकील थे और सरकार भी यूपीए की थी। आज आप हमें कटघरे में खड़ा कर रहे हैं। जनाब, हम यहाँ आपकी लीगेसी को लेकर खड़े हैं, क्योंकि government is continuous process. आप कृपया हमसे सवाल मत कीजिए।

मान्यवर, कई सदस्यों ने संशय व्यक्त किया है। देश में कई सारी ऐसी घटनाएं भी हुई हैं, जिनसे संशय पैदा हो। मैं उन सभी को आश्वस्त करना चाहता हूँ कि नरेन्द्र मोदी जी की सरकार इस कानून का दुरुपयोग कर्ताइ नहीं होने देगी। आज मेरे साथी जो अमेंडमेट लेकर आए हैं, उसकी मंशा इतनी ही है कि विदेश में कही पर भी जो आतंकवादी घटनाएं होती हैं, जिसमे भारतीय नागरिक हताहत होते हैं, हमारे दुतावासों का नुकसान होता है। हमारे जान-माल का नुकसान होता है, उनके खिलाफ कार्रवाई करने के लिए हमारे पास आज कानूनी अधिकार नहीं है। वहाँ पुलिस जाती है, तो सिर्फ information देते हैं। जैसे ही एक स्टेप आगे जाएंगे, तो वे पूछेंगे कि बताओं कानून में कहाँ प्रोविजन है, इसलिए यह कानून लेकर आए हैं। अभी देरेक ओबाईन साहब बैठे नहीं हैं, हमेशा की तरह वे बोलकर चले गए, परन्तु उन्होंने मुददा उठाया कि पाकिस्तान का क्या करोगे? पाकिस्तान ने ट्रीटी साइन की, मगर कानून नहीं बनाए, इनकी बात सही है। साहब, हर चीज़ कानून से भी नहीं होती है। उरी में हमला हुआ था। ये कहते थे बिरयानी खिलाई, यह खिलाया, वह खिलाया, मगर ये उसके बाद वाली घटना भूल गए। कई बार ऐसा होता है कि पुरानी चीज़ें याद रहती हैं और एक अवस्था में आदमी नई चीज़ें मूल जाता है, लेकिन ये तो युवा सदस्य हैं, ये ताजी चीज़ें भूल गए। उरी में घटना हुई, पुलवामा में सीआरपीएफ पर हमला हुआ। हमने सर्जिकल स्ट्राइक भी किया, एयर स्ट्राइक भी किया और घर में घुसकर जवाब देने की हिम्मत हमने की। पाकिस्तान में कानून नहीं है, इसकी चिन्ता आप मत कीजिए, मगर विश्व भर के अंदर जो reciprocate करेंगे, क्या वहाँ पर भी इस कानून के दायरे को नहीं पहुंचाना है? जो देश reciprocate करते हैं, वहाँ हम कानून के दायरे को पहुँचाएँगे या नहीं पहुँचाएँगे? जो अन्तर्राष्ट्रीय दबाव खड़ा हो रहा है, उसे देखकर मुझे लगता है कि पाकिस्तान में भी कभी न कभी यह कानून बनाना ही पड़ेगा, मगर हम अपनी तैयारी में क्यों पीछे रहें?

मान्यवर, इस कानून को लेकर हमारे एमओएस साहब आए हैं। मैं सदन से बड़ी विनम्रता के साथ और बड़े मन से कहना चाहता हूँ कि यह एक ऐसा कानून है, जिससे दुनिया भर के अंदर संदेश जाना है कि भारत के दोनों सदनों की मंशा क्या है? दोनों सदन terrorism जैसे गंभीर, अमानवीय कृत्य के लिए भी एकजुट हो सकते हैं या नही हो सकते हैं अथवा इसमें भी पोलिटिक्स करते हैं? आतंकवादियों को भी एक संदेश जाना है कि हमारे इन दो सदनों में कहीं

rift तो नहीं है, इसमें पार्टी लाइन के आधार पर देश को आतंकवाद के खिलाफ लड़ने में हमारे अंदर कोई दरार तो नहीं है? मान्यवर, ये सारे संदेश इसी कानून से जाने वाले हैं। मैं सदन के सभी सदस्यों से विनती करना चाहता हूँ कि कृपया इस अमेंडमेट को सर्वानुमित से पारित कीजिए। लोक सभा ने भी almost सर्वानुमित से इसे पारित किया है। मैं बस इतनी ही बात कहता हूँ, बाकी डिटेल में ये कहेंगे। मान्यवर, मुझे आपकी अनुमित से वहाँ पौने छः बजे तक पहुँचना है, क्योंकि वहाँ guillotine है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The question is that the National Investigation... (Interruptions)...

DR. ABHISHEK MANU SINGHVh Sir, ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)... The question is that the National Investigation Agency (Amendment) Bill, 2019. ... (Interruptions)...

DR. ABHISHEK MANU SINGHVh Sir, kindly allow me just ten seconds, please. ... (Interruptions)... Sir, the judgement in that case came in 28th March, 2019 ... (Interruptions)... The evidence, the prosecution, the argument is all done during BJP rule. He is citing a charge sheet of 2012 and 2013. Cases are not decided on a charge sheet. The judgement came in March, 2019. Five years of your term, your people argued it. ... (Interruptions)... Your people ... (Interruptions)...

श्री अमित शाह: नहीं, नहीं। ...(व्यवधान)...

DR. ABHISHEK MANU SINGHVI: There is one more fact. ... (Interruptions)... Just give me five seconds. ... (Interruptions)...

श्री अमित शाह: सिंघवी साहब, एक मिनट। ...(व्यवधान)... जजमेंट किस साल आया? बाद में तो जिरह होती है, डेट पर डेट पड़ती है, सुप्रीम कोर्ट तक मामले जाते हैं। ...(व्यवधान)...

DR. ABHISHEK MANU SINGHVI: Sir, you are telling the House. ... (Interruptions)...

श्री अमित शाह: सज़ा होगी या नहीं होगी, वह चार्जशीट पर होता है। इन्वेस्टिगेशन कैसे किया है, वह चार्जशीट तय करती है। ...(व्यवधान)...

DR. ABHISHEK MANU SINGHVI: Sir, you are telling the House that a Judge decides on a 2012 charge sheet. He ignores the arguments, he ignores the evidence led. ... (Interruptions)... Your Government did not lead credible evidence. Secondly, I would like the hon. Home Minister to put on record of this House, there are 48 terror cases with the NIA in 23 of which no charge sheet has been filed. He has given hundreds of cases. I repeat —let it come on the record of the House —48 terror cases in NIA, in 23, no charge sheet filed. These are terror cases. They are talking of normal cases, ordinary cases. ... (Interruptions)...

श्री अमित शाह: मान्यवर, मैं थोड़ा क्लीयर करना चाहता हूँ। उन्होंने कहा कि जिरह एनडीए सरकार में हुई। जिरह किस बेस पर होती है? अगर नींव ही खोखली है, तो उस पर इमारत नहीं बनाई जा सकती। चार्जशीट के अंदर नींव ही नहीं थी, evidence ही नहीं था। मान्यवर, जहाँ तक इस बात का सवाल है कि चार्जशीट नहीं हुई, तो मैं बताना चाहता हूं कि एनआईए में लम्बे समय तक चार्जशीट करने का प्रोविजन है, extension भी मिलते हैं। ऐसा एक भी केस नहीं होगा, जिस पर चार्जशीट न हुई हो। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the National Investigation Agency Act, 2008, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are two Amendments (Nos.1 and 2) by Dr. T. Subbarami Reddy. Are you moving the Amendments?

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Do you want me to ask for division? Sir, you permit me to tell what I want to say, otherwise I would ask for division. I have given two Amendments for Clause 2 of the Bill. Amendment (No. 1) is to enlarge the scope since you are dealing with persons who are outside India. That is why, I suggested, 'persons of any nationality'. My second Amendment is about offence against Indian citizens. It can be directly or indirectly harming them. I am not moving the Amendments.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there is one Amendment (No. 3) by Dr. T. Subbarami Reddy. Are you moving it?

DR. T. SUBBARAMI REDDY: This Amendment is, any Court of Sessions designated as Special Court for the purpose because Special Court can be for any purpose. In this case, it is for the purpose of trying persons who are acting against the interests of India. I am not moving the Amendment.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there is one Amendment (No. 4) by Dr. T. Subbarami Reddy. Are you moving it?

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DR. T. SUBBARAMI REDDY: Here, my Amendment is to make clear that the jurisdiction is throughout India,- and for outside India, subject to any international treaty or domestic law of the concerned country. I request the hon. Home Minister to bear it in mind. I am not moving my Amendment.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 5, there is one Amendment (No. 5) by Dr. T. Subbarami Reddy. Are you moving it?

DR. T. SUBBARAMI REDDY: My Amendment to this Clause is, instead of the words, "The Government is of the opinion", it should be "When the Government has sufficient materials to believe, then only action should be taken." I am not moving my Amendment.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there are two Amendments (Nos. 6 & 7) by Dr. T. Subbarami Reddy. Are you moving the Amendments?

DR. T. SUBBARAMI REDDY: I have given two Amendments to this Clause 6. Amendment No. 6 is, that it should constitute or designate Court of Sessions for such group or cases. Amendment No. 7 is, when the notification for Special Court of Sessions is constituted in the State, it should be with the consent of the respective State Government. I am not moving my Amendments.

Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there are two Amendments (Nos. 8 & 9) by Dr. T. Subbarami Reddy. Are you moving the Amendments?

DR. T. SUBBARAMI REDDY: Sir, I have given two Amendments to Clause 7. They are common in objective, namely, for constituting or designating Special Court of Sessions for trying the case. I am not moving my Amendments.

Clause 7 was added to the Bill.

Clause 8 was added to the Bill.

Clause 1, The Enacting Formula and The Title were added to the Bill.

श्री अमित शाह: महोदय, हां वालों का बहुमत नहीं है, बिल्क सर्वानुमित है, इतना रिकॉर्ड में क्लियर कर दिया जाए। SHRI G. KISHAN REDDY: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

SPECIAL MENTIONS*

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy. आप lay करेंगे या पढ़ना चाहेंगे। आप सिर्फ सब्जेक्ट का नाम पढ़ें।

Demand to ensure adequate flight operations to various cities of the country from all the airports of Andhra Pradesh

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, after the Open Sky Policy has been framed, passengers travelling by air have gone up by leaps and bounds and Andhra Pradesh registered highest growth in passenger traffic in the year 2018-19. This clearly demonstrates the number of passengers using airports in Andhra Pradesh, particularly domestic. Andhra Pradesh has three international airports. But, unfortunately, the Ministry of Civil Aviation is not allotting slots for airlines to run international flights from these airports.

In spite of tremendous growth in air traffic in Andhra Pradesh, surprisingly, many airlines withdrew flight operations to various cities from Tirupati, Vijayawada and Visakhapatnam. Jet Airways was crippled, hence, it stopped its operations. But, surprisingly, Air India changed its operations between Tirupati, Vijayawada and Visakhapatnam to operate between Visakhapatnam, Hyderabad and Vijayawada, thereby leaving aside Tirupati. Sir, removing Tirupati from air operations is causing a lot of inconvenience to lakhs of devotees visiting Lord Balaji every day. Secondly, out of three international airports, two airports do not have any international connectivity!

Sir, let me give facts which speak for themselves. Airports in Andhra Pradesh served 27.99 lakh passengers in the year 2015-16; 37.3 lakh passengers in the year 2016-17; and 41.22 lakh passengers in the year 2017-18. In the year 2018-19, Andhra Pradesh topped in terms of growth rate at 31.61 per cent with 54.25 lakh passengers. It means Andhra Pradesh requires more airports and operations. But, it is happening the other way round.

Hence, I urge the Ministry of Civil Aviation to direct Air India to take immediate steps and ensure adequate flight operations to various cities in the country from all the airports of Andhra Pradesh.

^{*}Laid on the Table.